

[श्री कमलाक्षी त्रिपाठी]

में थोड़ी देर खड़ी रहे और बम्बई 9 बजे तक पहुंच जाये ताकि कुलकर्णी जी की तकलीफ दूर हो ।

नन्दा जी बात में यह कह रहा हूँ मान्यवर, कि वे बड़े ही सुलझे हुए और पुराने सदस्य हैं और हमेशा उनके बड़े विचारित सुझाव होते हैं, जो कल्याण के लिये होते हैं । उनका यह जो सुझाव है उनको नोट कर लिया गया है और मैं यही कह सकता हूँ कि उन पर बहुत गंभीरता से विचार करेंगे ।

**I STATUTORY RESOLUTION, SEEKING DISAPPROVAL OF THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE, 1980 (No. 3 OF 1980)**

**II. THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1980**

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now we come to the next item: Statutory Resolution seeking disapproval of the Ordinance and the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1980. Both of these will be taken together.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, I beg to move the following Resolution:

"That this House disapproves the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 3 of 1980) promulgated by the President on the 15th April, 1980."

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move:

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, keying regard to their size,

resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the "economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

[The Vice-Chairman, (Shri R. R. Morarka) in the Chair].

Sir, as hon. Members are aware, Government had nationalised in July, 1969, 14 major commercial banks incorporated in India each with deposits exceeding Rs. 50 crores in order to gain control over the commanding heights of the economy for the attainment of national and economic objectives. It had then been visualised that public ownership of these banks would help in more effective mobilisation of savings and their channelization for productive purposes. Since nationalisation, the performance of these banks has been very creditable. Bank services have grown rapidly, particularly in the hitherto under-banked rural and semi-urban areas, and...

SHRI A. G. KULKARNI (Maharashtra): Which bank has increased?

SHRI R. VENKATARAMAN: The number of branches of public sector banks has increased from 6596 in June 1969 to 25,028, including those of the Regional Rural Banks as at the end of December, 1979. Out of these, the number of branches in rural areas came to about 47 per cent, in semi-urban areas 24 per cent, in urban areas 15 per cent and in metropolitan areas about 14 per cent. The deposits of the public sector banks have also increased from Rs. 3871 crores to Rs. 25,977 crores during this period.

Progressive increase was also registered in the deployment of bank resources for the neglected sectors and weaker sections of society. Advances of the public sector banks to the priority sector as a percentage of their total credit has risen from 14.6 per cent in June 1969 to 33.5 per cent in September 1979. The amount which was advanced to the agriculturists at the time of nationalisation of banks in 1969 was only Rs. 162 crores and as in June, 1979, it was Rs. 2244 crores. Government are committed to 4 P.M. implement the 20-point Programme vigorously. In the context of the Government policy to accelerate rural development and provide employment opportunities to the unemployed particularly in the under-developed and backward regions and rural areas, public sector banks have undertaken to enlarge the flow of their credit to priority sectors and in rural areas. By 1985, they are required to achieve the level of the advances to priority sectors from the existing 31 per cent to 40 per cent of their total advances. Within this overall target, a significant proportion would be devoted to beneficiaries of the 20-point Programme. It was felt that Indian banking companies in the non-nationalised sector which have registered a rapid growth during the recent past should also be subject to a more effective and meaningful direction and control so as to make them an integral part of the development effort.

As Parliament was not in session and immediate action was necessary, the President promulgated an Ordinance on 15th April, 1980, to provide for the nationalisation of the six Indian private sector banks having demand and time liabilities exceeding Rs. 200 crores each as on March 14, 1980. These six Banks were: The Andhra Bank Ltd. Corporation Bank Ltd., The New Bank of India Ltd., The Oriental Bank of Commerce Ltd., The Punjab and Sind Bank Ltd., and Vijaya Bank Ltd. The total demand and time liabilities of these banks aggregated Rs. 1

2356 crores as on March 14, 1980. The present Bill which has already been passed by the Lok Sabha seeks to replace this Ordinance by an Act of Parliament.

The Bill provides for the payment of amount totalling Rs. 18.50 crores to the six existing banks on the basis adopted in the past when the 14 major commercial banks were nationalised in 1969. This amount will be payable at the option of the existing banks—in cash in three annual instalments with interest at the rate of 5.5 per cent per annum or by issue of Government securities of 10 years carrying interest rate of 6 per cent or of 30 years with interest rate of 7 per cent or a combination of the two. With the incorporation of the six largest private sector banks in the public sector, the total deposits of the public sector banks would be about 91 per cent of the deposits of all scheduled commercial banks.

While commending the Bill for consideration, I may mention that it follows closely the provisions of the existing 'Nationalisation Act' passed by this House in 1970. As in the earlier Act, the present Bill provides for the management of the new banks each by a Board of Directors to be constituted by Government after consultation with the Reserve Bank in accordance with the provisions of a Nationalisation Scheme to be framed by Government under the provisions of the proposed enactment. The broad-based Boards of these banks providing for the representation to be given to various interests such as employees, depositors, farmers, artisans and other experts will accordingly be constituted by Government after the Nationalisation Scheme is framed. Employees of the acquired banks would automatically become employees of the corresponding new banks.

With the inclusion of these six banks in the public sector, Government hopes that the implementation of the 20-Point Programme will become more effective and fruitful.

[Shri R. Venkataraman]

Sir, I would not like to take more time of the House on the other provisions of the Bill.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : श्रीमन्, आज जिस भांति छह बैंकों का राष्ट्रीयकरण किया गया है, वह लगभग उसी भांति किया गया है जिस भांति 1969 में चौदह बैंकों का राष्ट्रीयकरण किया गया था। यह अवश्य है कि 1969 में जब बैंकों का राष्ट्रीयकरण किया गया, उस समय यह बात बहुत उजागर थी यह राजनीतिक दृष्टि से किया गया है, हम लोगों को याद है कि जुलाई 12 को कांग्रेस पार्लियामेंटरी बोर्ड द्वारा श्री संजीव रेड्डी को राष्ट्रपति पद का कैंडिडेट चुना गया था, 16 तारीख को मोरारजीभाई से बिन मंत्रालय छीना गया था और 19 तारीख को बैंकों का राष्ट्रीयकरण किया गया और 21 तारीख को दोनों सदनों की संयुक्त बैठक में यह लाया गया। 1969 के समय भी साफ था और आज भी साफ है कि राजनीतिक उद्देश्य से बैंकों का राष्ट्रीयकरण किया गया था। अब उनसे कितना लाभ हुआ है, कितना नहीं हुआ है, यह तो आप स्वयं और हर जानकार आदमी जानता है।

मैं पूछना चाहता हूँ कि आखिरकार 1980 में ही आपने राष्ट्रीयकरण क्यों किया? कांग्रेस सरकार 1975 तक भी थी, आज से पहले क्यों नहीं किया गया? इसका एक ही अर्थ दिखाई देता है कि एक बार हारने के बाद कांग्रेस दल दुबारा सत्ता में आया, तो वह कुछ न कुछ ऐसा दिखावा करना चाहता था कि वह गरीबों के लिए दुबारा कुछ करना चाहता है। 1969 में भी जब राष्ट्रीयकरण किया गया तो 1971 के चुनाव में उस समय नारा लगाया गरीबी हटाओ का, गरीबी तो नहीं हटी। आज भी वैसे ही लग रहा है कि छह बैंकों को लिया जाना कोई बड़ी करामात नहीं करेगा।

अभी-अभी मंत्री महोदय ने कहा कि यह बैंक बड़ी तेजी से बढ़ रहे थे, उन्होंने फिर्ज भी दिये हैं, मुझे भी मालूम है कि इन बैंकों का उस समय जब राष्ट्रीयकरण किया गया है 2,365 करोड़ रुपये की राशि थी जो बैंकों के जमा धन का 6.5 प्रतिशत बनता है। इसका अर्थ तो यह है कि जो बैंक या जो काम एफिशियेंटली हो, योग्यता से किया जाए, उसको सरकार हाथ में ले लेगी। यदि सरकार ने यह करके दिखाया होता कि चौदह बैंकों के राष्ट्रीयकरण के बाद उनकी कार-गुजारी बढ़ी है, उनकी एफिशियेंसी बढ़ी है, उनकी क्षमताएं बढ़ी हैं, तो शायद किसी को जरा भी इतराज नहीं होता छह बैंकों के राष्ट्रीयकरण का।

पिछली बार जब उन्होंने बैंक लिए थे; तो पचास करोड़ रुपये के लिए थे आज दो सौ करोड़ तक के लिए हैं। मंत्री जी एक बात स्वयं कह रहे हैं कि यह छह बैंक तेजी से बढ़ते चले जा रहे थे। इस कारण इनको लिया गया है।

मैं सिद्धांततः बैंकों के राष्ट्रीयकरण के विरोध में नहीं हूँ, लेकिन जिन आर्टिकल 39(बी) और (सी) के उद्देश्यों का उन्होंने उल्लेख किया है, मैं पूछना चाहता हूँ कि चौदह बैंकों के लेने के बाद उन उद्देश्यों की पूर्ति कितनी की गयी है और क्या यह छह बैंक ही उन उद्देश्यों की पूर्ति में बाधक थे? मुझे नहीं लगता और देशवासियों को भी नहीं लगता कि यह बाधक थे, बल्कि मैं कह सकता हूँ कि यह तो साधन ही रहे हैं। सामान्य आदमी तो भले कह सकता है कि अराष्ट्रीयकृत बैंक समस्या हैं, लेकिन थोड़ी सी भी जानकारी रखने वाला जानता है कि राष्ट्रीयकृत बैंक और निजी बैंक के सरकारी नियन्त्रण में कोई अन्तर विशेष

नहीं है। आपने कानून है, आपके कार्यदे हैं, आपके बैंकिंग रेग्युलेशंस हैं, कौन सा ऐसा निजी बैंक या दूसरा बैंक है जिसने बैंकिंग के क्लम का पालन नहीं किया और यदि कहीं उन्होंने डोल का होगी तो कौन से ऐसे चौदह राष्ट्रीयकृत बैंक थे, जिन्होंने पूरी तरह से नियमों का पालन किया है। कानून से 34 प्रतिशत स्टैंडबयरी लीक्विडेशन रेट है, वह जमा करना पड़ता है छः प्रतिशत कैपिटल रेट, दस परसेंट आने हाल में इम्पार्टिड किया है तो इस भाँति सारा 50 प्रतिशत पैसा चला गया। बचा कितना? उसके बाद मान लीजिए, अभी आपने कहा कि 33.3 प्रतिशत से बढ़ा कर 40 प्रतिशत एडवांसेज के लिए दिया गया। प्राइवेट सेक्टर में जो अराष्ट्रीयकृत बैंक हैं, उन्होंने इस विषय में कुछ ज्यादा ही किया और दूसरे राष्ट्रीयकृत बैंकों ने कम किया है।

सहज

मैं केवल पंजाब एंड सिंध बैंक का इस संबंध में उदाहरण देता हूँ। पंजाब एंड सिंध बैंक एक ऐसा बैंक था जो बहुत कुछ धार्मिक बैंक कहा जा सकता है। मेरे साथी यहाँ पर सिक्ख बैठे हैं, अकाली दल का बहिन भी मेरे साथ है। ज्यादातर पैसा सिक्खों ने उस बैंक में लगाया है।

श्री रामानन्द यादव (बिहार) : असली रंग में अब आ रहे हैं।

श्री जगदीश प्रसाद माथुर : असली रंग नहीं हो रहा है, घबड़ाइए मत। पंजाब एंड सिंध बैंक के पास कितना पैसा था और उन्होंने बनाया जितना प्रायोरिटी सेक्टर के अन्दर कितना पैसा लगाया है? जहाँ तक मुझे स्मरण है कि मंत्री महोदय ने कहा था कि सरकारी

बैंकों ने—14 परसेंट पैसा दिया था। पंजाब सिंध बैंक के पास 14 परसेंट से बढ़ कर 36 परसेंट एडवांसेज प्रायोरिटी सेक्टर में लगाया। आपके लीड बैंक कौन-कौन से हैं? सरकारी 14 बैंकों में स्टेट बैंक आफ इंडिया को छोड़ कर जिसमें स्टेट बैंक आफ हैदराबाद भी शामिल है—कई बैंक नहीं है जो एक डिस्ट्रिक्ट से अधिक में लीड बैंक रहा हो। पंजाब सिंध बैंक का फरीदकोट में आपने लीड बैंक बनाया। दूसरा आंध्र बैंक है, आंध्र बैंक आपने केवल एक जगह नहीं, कम से कम चार डिस्ट्रिक्ट्स में, आंध्र के और उड़ीसा के डिस्ट्रिक्ट में, आपने लीड बैंक बनाया। क्या उनको इमिग्रिपेन्सी का यह सजा दी जा रही है? मैं तो चाहूँगा कि सरकार अपनी नीति स्पष्ट कर दे—क्या वह चाहती है किसी काल में कोई निजी बैंक न रहे? अनुभव है कि राष्ट्रीयकरण के पश्चात् बैंक का कार्य क्षमता घट जाती है—पंजाब नेशनल बैंक का जब राष्ट्रीयकरण नहीं हुआ था तब उसके कर्मचारियों को काफ़ी कुशलता में और आज उसको स्थिति में कितना बड़ा अंतर है? आज सरकारी बैंक में जाएँ तो हमको घंटों लाइन में खड़ा रहना पड़ता है। क्योंकि किसी निजी बैंक से उनका कंपीटीशन नहीं है। आज सरकारी बैंक काम करना नहीं चाहते क्योंकि वह जानते हैं कि उन्हें व कंपीटीशन में खड़े नहीं होना है। आपने बैंकों का राष्ट्रीयकरण करके बाजार से कंपीटीशन समाप्त कर दिया। अच्छा होता कि आंध्र बैंक, पंजाब सिंध बैंक जैसे बैंकों का चलने देते और बाजार में प्रतिस्पर्धा बनो रहती। आज आवश्यकता इस बात की है कि सरकार इस सम्बन्ध में नीति स्पष्ट करे अगर यही इंग रहा तो आज आपने 200 करोड़ कहा है,

[श्री जगदीश प्रसाद माथुर]

कल 150 करोड़ वाले बैंक की ले लेंगे तो स्थायी सीमा कहाँ है ? क्या आप निजी बैंक को चलने देना चाहते हैं ? इसकी आपकी स्पष्ट घोषणा करनी पड़ेगी।

14 बैंकों के राष्ट्रीयकरण के पश्चात् इम्बेलेन्सेज बड़े हैं। मैं विषय रूप से उत्तर प्रदेश की बात कहूँगा। जितना पैसा विशेषतः रोजनल बैंकों में है उत्तर प्रदेश का पैसा कहाँ जाता है। क्षमा करें, मंत्री महोदय दक्षिण के हैं, मैं दक्षिण या उत्तर का सवाल खड़ा नहीं करना चाहता, लेकिन जितने दक्षिण के प्रदेश हैं उनके पास तुलना से अधिक पैसा जा रहा है। हमारे उत्तर प्रदेश का पैसा वहाँ जाता है। मेरा कहना नहीं है कि मंत्री जी की यह बात पता नहीं होगी। मैं फिर भी आंकड़े देना चाहता हूँ। डिबाजिट्स एज आन लास्ट फाइडे आफ 1979—

आंध्र प्रदेश—1366 करोड़; रुपये  
एडवांसेज 4,140 करोड़ रुपये।

महाराष्ट्र—189.88 करोड़ रुपये;  
एडवांसेज 150 करोड़ रुपये।

बामिल नाडू—231.6 करोड़; एडवां-  
सेज 666 करोड़ रुपये।

यू० पी०—2,491.81 करोड़ रुपये,  
एडवांसेज 2,159 करोड़ रुपये।

ये इम्बेलेन्सेज किस ने पंदा किए ? ये इम्बेलेन्सेज राष्ट्रीयकृत बैंकों ने पंदा किए। ये आपके राष्ट्रीय बैंकों ने और आपकी नीति ने पंदा किए हैं। मैं श्रीमान उत्तर प्रदेश का होने के कारण उत्तर प्रदेश की ओर ध्यान आकृष्ट करना चाहता हूँ। उत्तर प्रदेश के साथ आपने जो अन्याय किया है उस अन्याय को आप जीघ्रातिशीघ्र दूर करें। एक दो

मुझाय और देना चाहता हूँ। आप कह सकते हैं कि रोजनल रूरल बैंक्स की गति रुक गयी थी और हवाला दे दिया गया—जैसे अभी रेल मंत्री जी ने बड़े शिष्टाचारपूर्वक जनता सरकार के ऊपर जिम्मेदारी डाल दी—कि रोजनल रूरल बैंक्स की प्रगति इसलिए रुक गयी; क्योंकि जनता सरकार ने दांतवाला कमेटी बना दी थी। दांतवाला कमेटी रिपोर्ट तो आप के पास है, अब तो कोई रुकावट नहीं आनी चाहिए। इस के विपरीत आप को याद होगा कि जनता सरकार ने बैंकों के नियमों में परिवर्तन किये थे—और उन से बहुत से सुधार हुए थे। मेरा निवेदन है कि जो स्टडी ग्रुप बनाया गया था, उस स्टडी ग्रुप की सिफारिशों को आप शीघ्र से शीघ्र लागू करें।

प्रायोरिटी सेक्टर की बात भी आप ने कही है। जितना विस्तार होना चाहिए था वहाँ नहीं हुआ। दो-तीन बातें मैं निवेदन करना चाहता हूँ। आज भी जो लोन आप किसानों को देते हैं मुख्यतया उसे बड़े किसान हड़प जाते हैं; क्योंकि आप का कायदा ही ऐसा है। जिस के पास जितनी बड़ी लैंड होल्डिंग है उस के हिसाब से रूरल बैंक्स या कोऑपरेटिव बैंक्स उस को लोन देती हैं। स्वभावतः बहुत बड़ा भाग बड़े-बड़े जमादारों के पास चला जाता है, छोटे के पास नहीं; क्योंकि उसके पास जमीन कम है। मेरा निवेदन है कि आप इस बात पर गम्भीरता से विचार करें। आप हरिजनों और गरीबों को लोन देते हैं उस पर डिफरेंशियल रेट आफ इन्टरेस्ट लगाते हैं, उसी के साथ उस की लैंड होल्डिंग कितनी है उस का भी ध्यान रखें। मान लीजिए, छोटी जमीन वाले

को आप 500 रुपया देते हैं और वह अधिक रुपया चाहता है लेकिन उस के पास जमीन कम है, वह कहाँ से अधिक जमीन लायेगा। वह किसी की जमानत भी कैसे लाएगा। अतः उसकी ऋण की राशि आप बढ़ा दीजिए। आप ने 1 परसेंट प्रावोरिटी सेक्टर के लिए रखा है। 1 परसेंट से कुछ नहीं होगा, 2 परसेंट करिए और अगर 2 परसेंट नहीं कर सकते तो 1.5 परसेंट करिए—आप के हाथ में 2365 करोड़ और आ गया है। जो और बढ़ेगा—जिस से उस का ठीक प्रकार उपयोग हो सके।

एक और मेरा मुद्दा है। डिफरेंशियल रेट के बाद आप पीनल रेट लगा देते हैं। बड़े किसान के ऊपर अवश्य लगाइए। परन्तु जो गरीब किसान हैं, हरिजन हैं, पिछड़े वर्ग के हैं उन के ऊपर पीनल रेट समाप्त कर दीजिए। उस के पास पेट भरने को छोटी सी जमीन है, वह किसी प्रकार कास्तकारी करता है, खेती करता है। मेरा आग्रह है कि आप यह दंडात्मक सूद की दर समाप्त कर दीजिए अगर समाप्त नहीं कर सकते तो यह तो कम कर ही सकते हैं। उत्तर प्रदेश में सूखा पड़ा है, आप के बैंक का पैसा वह कहाँ से देगा। एक फसल से दूसरी फसल तक सामान्य रेट लगता है उस के बाद आप पीनल रेट लगा देते हैं वह न करें, आप छोटे किसानों, गरीबों और हरिजनों के ऊपर पीनल रेट बन्द कर दें। अगर बन्द नहीं करते तो एक फसल से दूसरी फसल तक समय न देकर पूरे साल का समय उसे दें। यदि एक फसल में नहीं दे सकता, दूसरी में दे, तीसरी में ऋण देना प्रारम्भ करें। यह मुद्दा मैं आप के विचार के लिए रखना चाहता हूँ।

एक अन्तिम बात कर्मचारियों के बारे में कहना चाहता हूँ यद्यपि आपकी

निगाह में भी वह होगी। आप ने बिल में कहा है कि जो कर्मचारी आज हैं उन को उसी प्रकार की सुविधाओं के साथ, उन्हीं शर्तों पर राष्ट्रीयकृत बैंकों में रखा जाएगा। यह बिलकुल ठीक है, लेकिन आप ने यह भी रखा है कि यदि आगे इन शर्तों को परिवर्तित न किया जाय। आप कहेंगे कि स्कीम बनेगी उस में कह देंगे कि उनकी शर्तें परिवर्तित नहीं की जाएंगी और यदि की जाएंगी तो उन को नई और पुरानी शर्तों में से चुन लेने की छूट होगी। मेरा कहना है कि इस आप्शन को देने का प्रावधान आप स्कीम की जगह बिल में ही क्यों नहीं ले आए जिस से कर्मचारी को आश्वासन हो जाए कि जिन शर्तों पर वह आज काम कर रहे हैं यदि उन की शर्तों में परिवर्तन होगा या जो नयी शर्तें लगायी जाएंगी उन में से वे चुन सकेंगे। यह सामान्य नियम है।

चार-छः बातें मैंने आप के सामने रखी हैं। मैं समझता हूँ कि वित्त मंत्री महोदय गम्भीरता से सहानुभूतिपूर्वक विचार कर बिल में उचित परिवर्तन करेंगे।

अन्त में यादव जी और मंत्री जी से मैं कहना चाहता हूँ कि मैं स्वयं और मेरा दल बैंकों के राष्ट्रीयकरण के विरोधी नहीं हैं।

श्री रामानन्द यादव : सुप्रीम कोर्ट में कौन सी पार्टी गयी थी ?

श्री जगदीश प्रसाद माथुर : लेकिन जिस भांति राजनीतिक दृष्टि से यह किया जा रहा है वह गलत है। राजनीति न खेल कर मंत्री महोदय, जो सीधी सीधी अर्थव्यवस्था है उसके आधार पर यदि निर्णय करेंगे तो मैं समझता हूँ कि वह देश के साथ न्याय होगा।

*The questions were proposed*

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The Resolution and the motion are now open for discussion. Mr. Kalyan Roy.

SHRI KALYAN ROY (West Bengal): Sir, I thank you for giving me a chance out of turn. We definitely support this take over; it is a correct step and it is a good step. But in regard to the aims, the hon. Minister has said about channelising for productive purposes and giving a meaningful direction. These are very unconvincing. As a matter of fact, one of the very famous weeklies has pointed out that the official explanation is weak and uncertain. That is why, it has raised doubts. If actually, he means to take over and channel the resources for productive purposes, we fail to understand one thing. There are 42 to 45 private sector banks, for example, like the South Indian Bank, the Catholic-Syrian Bank, the Lakshmi Commercial Bank, the United Western Bank, the United Industrial Bank, the Bank of Cochin, the Laxmi Krishna Bank and the Bank of Rajasthan. Why have they been left out? You can get much more money from these banks to channel the resources in the right direction. Hence, something else is there. He should come out boldly and plainly to expose the champions of the private sector, is it not a fact—I think, he will be able to say—that a study of the capital structure of the private sector banks, as on 31st December, 1977, reveals that on the application of ratio of paid-up capital and reserves to deposits, eighteen banks with deposits totalling Rs. 1,915 crores, had a ratio less than, the national average of 1.4 which itself can be rated as utterly unsatisfactory. Sir, you may recall that in the sixties, the continuous fall in the capital deposit ratio was viewed by the Reserve Bank of India with great alarm and it suggested a capital-deposit ratio of 7.5. On the representation of the Indian Banks Association, the ratio was reduced to 6.0. Now, let

us see one example. Take, for example, the Punjab and Sind Bank Limited, in the matter of the ratio of paid-up capital and reserves to deposits, the bank appears to be at the bottom of the private sector banks. The shareholders' stake in the Bank in 1977 was 57 paise for every hundred rupees worth of deposits, their Board of Directors commanded.

In 1978, this stake was reduced to a mere 45 paise and by the end of 1979, it is expected to move below 40 paise. This is a scandalous situation in the Punjab and Sind Bank Limited. Then, take, for example, the Oriental Bank of Commerce. This Bank is placed next to the Punjab and Sind Bank Limited. Here also, the shareholders' stake in the Bank in 1977 was 58 paise for every hundred rupees worth of deposits and, today, the ratio remains the same more or less. Then, take, for example, the Lakshmi Commercial Bank Limited. The capital-deposit ratio of this Bank was 0.98 in 1977 and it has since come down to 0.64

in 1978 and it is expected to maintain a further declining trend in 1979. The shareholders' stake, which was 98 paise for every hundred rupees worth of deposits, has gone down to as low as 64 paise in 1978. This is the scandalous, shocking and alarming picture of the private sector banks. If the intention is to mobilise the resources for productive purposes, then, why does it stop here. This is the criticism. Not only this. I charge these banks. Government knows it very well and is also aware of it. In these banks, particularly, in these six banks, a few families have taken bulk of the shares. The Punjab and Sind Bank is controlled by 20 families, which includes the Majithia and the Charanjit Singh group. They have taken over the entire bank. Nobody is allowed to buy shares. Secondly, Sir, these banks today have become personal jagirs. Leave aside absence of uniform policy on promotions, transfers, proper salary. The extent of bad advance is alarming in all these banks—advance without securities, advance without

scrutiny etc. As a matter of fact, Sir, it has been stated that when these banks, particularly the Punjab and Sind Bank and other banks, processed legal case<sub>s</sub> against defaulting borrowers it was found in a maj'ority of the cases that either the security documents were incomplete or they had become time-barred. This is the situation.

Now about the situation in the Punjab and Sind Bank—if I could draw his attention to this—is he aware that there is a firm called 'Juneja Export', a small firm in Karol Bagh? They secured a letter of credit from this Bank to the extent of Rs. 4 crores to export Rs. 4 crores worth of woolen goods to Iran. When the goods were intercepted by the Customs, it was found that instead of exporting woolen goods they were trying to export rotten torn rag<sub>s</sub> and this firm did not give any documents to the Punjab and Sind Bank to establish the claim for Rs. 4 crore credit. And the whole Rs. 4 crore credit now is a bad advance and it has been master-minded by Shri Surjit Singh Kakkar, head of the Internal Banking Division of the Punjab and Sind Bank. Now this case has gone to the CBI for investigations. Why is it not being made public, why is it not being shown to the people, why is it made a hush-hush affair? Let him mobilise the people if he wants to mobilise resources.

Then, Sir, is it not a fact that the same Punjab and Sind Bank gave a letter of credit to the extent of Rs. two to three crores to Jain Company Enterprise in Singapore? They were to export rapeseed to India. In the meantime what happened? Neither was there any rapeseed in the ship nor anything else in the ship. So, deliberately the ship was sunk. And this particular company through the Punjab and Sind Bank wanted Rs. 21 Crores as compensation from General Insurance. There are about 50 cases like that. This case is also being investigated by the CBI. I can see the Finance Minister smiling. He can deny

RS-S.

it if I am saying something wrong. Let him say on the floor of the House how this Bank was operating.

So, Sir, I do not understand how the same man, Mr. Inderjit Singh, has been kept as the Custodian, the man who is dominating the firm and the bank with his sons. As a matter of fact, this particular bank is interested in speculative land buying, luxury house-buildup multi-storey building and all kinds of things. And this particular Punjab and Sind Bank has given about Rs. 5 crore to M/s. Skipper Contractors and Company in Delhi and this particular firm is controlled by his sons. And this Mr. Inderjit Singh has been kept as Custodian. Is there any sense of responsibility, Mr. Minister? The first step is to remove the custodian who are responsible for these "bad advances and bad credits to such a large number of people. So, Sir, my humble suggestion is that no compensation should be paid. Rs. 18.51 crores should not be paid till all these cases of bad advances are thoroughly scrutinised. If it is found that these advances are not bona fide advances, they should be deducted from the amount that is to be paid to the bank owners. I want to know whether he agrees that there should be a thorough in-depth inquiry, a probe and investigation into how many loans are bad in these banks before determining the amount of compensation. All cases over and above Rs. 10 lakhs should be probed into to the extent of bad management in those firms. My last point is this, (Interruptions) I think Mr. Kulkarni who also agrees with me.

SHRI A. G. KULKARNI: You want bank nationalisation, you want trade unions.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order please.

SHRI KALYAN ROY: I am finishing, Sir. A<sub>3</sub> has been pointed out—and quite correctly too—the point is being raised, after all what is the purpose of bank nationalisation? Whether we are working in the right



[Shri Kalyan Roy]

direction? A scrutiny has to be done drastically to cure the nationalised banks from sickness. Sickness is due to heavy advances to the sick industry. It pays to become sick, to get sick and get advances from the nationalised banks. The funds sunk by commercial banks in sick industrial undertakings have reached a staggering figure of Rs. 1062 crores by December, 1978. If you include the National Textile Corporation's advances and the advances which have become sticky and for which the banks are deliberately suppressing the information from the controlling authorities, the total funds sunk in the sick industry would add up to anywhere between Rs. 2000—2500 crores. I am reading this from the Journal of Banking Studies published from Delhi. In other words, the total scheduled commercial banks' advances as at 31st December 1978 stood at Rs. 17808 crores. This means, 10 to 15 per cent of the total advances are, for all intents and purposes, irrecoverable. So my humble question is this. What is this Department of Banking Operations and Development doing? Is he satisfied that it is doing a good job, a proper job, or a correct job? Because I find one paper which has hailed the take-over of banks has said about those who are most unhappy about this takeover. I quote from the Journal of Banking Studies January—March, 1980:

"The worst affected out of this nationalisation are- the Inspectorate of the Reserve Bank of India, Department of Banking Operations and Development, who have lost a benevolent source of 'sumptuous hospitality'. There are scores and scores of 'sharp practices' which had developed in these banks; but simultaneously, they had developed a wonderful capacity to make the RBI's Inspectorate to gloss over these practices. The RBI, instead of functioning as a watch-dog over the activities of these banks, had actually

been acquiescing in the development of sharp practices".

This is absolutely correct that this department was the worst affected. Otherwise you cannot explain Rs. 2000 crores advance to the sick industry. These Inspectors are supposed to monitor. But they are in league with them. Sir, I read from one journal which has raised this question. I am quoting:

"And how about the RBI and its prestigious Department of Banking Operations and Development? What type of inspection its inspectorate has been conducting with a view to develop Indian banking on sound lines? What degree of correctives it has been applying through the much advertised Credit Authorisation Scheme? Incidentally, the units included in the RBI's survey are those falling under the scope of the Credit Authorisation Scheme. Do we take that when these units were in the process of developing sickness, the lending banks were renewing their banking facilities year after year, and the DBOD of RBI had simply been acting as a rubber stamp in approving these extensions year by year. Could there be a better example of an abdication of responsibility on the part of the RBI?

. We feel that this colossal bungling in the Indian banking industry deserves a thorough probe by an independent authority, totally detached from the RBI, with a view to find out the exact truth."

It is necessary to know the exact truth. It has been stated that all these advances to the sick industries have made serious inroad into the very viability of the banking system and today the grim prospect before the banks is whether the foundations of

the Indian banking industry will survive this serious onslaught by the corrupt top bosses of the RBI and its inspection staff and the corrupt champions of the private sector who, together, have looted about Rs. 2,500 crores. This is the challenge to Mr. Venkataraman and I hope he will reply to it. There has been this alarming growth in corruption in the last five, six years and till today no effective action has been taken to root out corruption in the RBI and the public sector banks.

Mr. Mathur had mounted an all-out attack on the nationalisation of banks. We want to defend nationalisation and nationalisation of banks. We want total nationalisation of all the banks. At the same time, there are skeletons in the cupboard which you have to clear. Thank you.

SHRI A. G. KULKARNI: Sir, after the thunder which preceded me, I wonder whether I can make any impact on the Finance Minister. And my thunderous colleague is leaving just now and leaving us to the mercy of the banks. We can get agitated about more pay to the employees but, anyway, we have to take care of the banks as mature leaders in this House.

Sir, I am at a loss to understand whether, left to himself, the Minister would have come to this decision because I know his pragmatic approach to all the economic problems. Any way, nationalisation of these six banks has taken place and we cannot escape that fact now. Already there were 14 banks which were nationalised and so we could not have let them off. I do think that now the time has come not to stop at this stage. The smaller banks also have all the characteristics of these other bigger banks. Though their deposits are small, their contact with the people is large. Besides these nationalised banks, that is, fourteen plus six, there are many other small banks whose area of contact is far larger than all these banks put together because they cater to small

persons like the agriculturists and traders. Now the time has come, to remove this diarchy or ad-hocism in the nationalisation of banks and to see that once for all the banking structure comes into the public sector whereby more attention can be paid to improvement in the working of the banks.

Sir, I would really have liked the Finance Minister to describe, in his opening speech, what the problems are. Many studies have been made after the nationalisation. Sir, you are also a well-known authority on that; you have also studied this problem. We found that these banks are not standing up to the test of service which is required of them. And when it is Parliament's desire that more money should be given to the priority sectors like agriculture, they are expected to function with efficiency. I think the Minister of Finance of this great country—where Rs. 25,000 crores are involved and in fact more money is going to come during the next five years under the banking sector—will appreciate the point that there is a necessity of reviewing the entire structure and service to the consumer because at present the approach seems to be service to the employees and not to the consumers. Sir, the Finance Minister gave me certain examples that the nationalised banks have increased their branches. That is well and good. But that can also be done without nationalisation of banks. So increasing the branches is not the criterion with me. My criterion is service and satisfaction of the consumers, and particularly the poorer or the weaker sections.

Sir, I may bring to the notice of the Finance Minister the recent speech of the President of the Indian Banks Association, the speech of Mr. Nambiar. He himself has stated that nepotism and corruption are evident on a very large scale in the banking sector in this country. It may not be in the same very words that I

[Shri A. G. Kulkarai] am saying. It may be in a more diplomatic language, in a subtle language, because English can be used in a very subtle manner. But, by and large, that is the position. I was just now reading in an article in the Economic Times the views expressed by Mr. Nambiar. Sir, I do not want to go into the question of the administrative expenditure which has tremendously increased in the banks. As a person vitally interested in the small-scale sector, I find that the nationalised banks or the other banks are of very little use to this sector. For the information of the Finance Minister, I may tell him that he said that the priority advances have gone up from Rs. 14.2 crores to Rs. 33.5 crores; and in the agricultural sector from Rs. 152 crores to Rs. 2,244 crores. Laudable, though I differ from him in the sense that the agricultural finance should not be a monopoly in this country. It must go through the co-operatives if he has an abiding faith, if the country and the Government have an abiding faith, in the co-operatives. At present, what is the worth of the agricultural sector, the small-scale sector the weaker sections sector? From the statement of Mr. Nambiar I found that Rs. 2600 crores are overdue, Sir, the Finance Minister has to give them the same authority as to the co-operative banks, to treat all these loans as revenue loans for recovery, these agricultural loans which have been stuck up. I think the Finance Minister will take care of it. I want to read some more statistical information I have got from the Eastern Economist. It is only for the small-scale sector. "Credit limit sanctioned for the small-scale sector: total sanctioned Rs. 939 crores in 1972, up to 1976, Rs. 1814 crores." Now it might be Rs. 2,000 crores or Rs. 2,200 crores. Then, Sir, the number of units held is 1.25 in 1975; now it is 3.00; or might have increased marginally from this. But the basic point is that the average limit sanc-

tioned per unit was Rs. 76,270 in 1972, while in 1976 it has come down to Rs. 60,270. Lately, it has come down to Rs. 55,000. Sir, this is the position about the small-scale sector, which is included in the priority sector. I think the Finance Minister will see to it that the small-scale sector gets its due share.

I may read more about the performance of the small-scale sector. Though I do not want to take my time and his time in reading the whole thing, because I can immediately lay my hand on these statistics, I may quote certain things out of it. Small-scale is a very formidable sector. The small-scale sector was Rs. 43,065 crores, while the large-scale sector was 11,203 crores. Now, as regards employees' benefits, total wages, fixed assets, etc., wages are 46.1 per cent in the small-scale sector and 21.1 per cent in the large-scale sector. These are the latest figures. The employment, as you know, in the small scale sector, is about 30 to 40 per cent of the total employment generated in this country. So, total sales are available, total employment is available. Looking to that, I think, Sir, credit available is too meagre, and the quality is very poor.

I would only bring to his notice two or three aspects of the loans given to the small scale sector. I myself receive some loans as small scale sector because I have a small factory. That is why I want to bring it to his notice. Sir, the rate of interest was increased. Many a time I have raised it in this House. I collected some statistics. The State Bank of India observes the ground rules. I have to say that the State Bank of India observes the ground rules and the interest to be charged to the small scale sector. But, leaving the State Bank of India, no nationalised bank observes the ground rules. Sir, the rates are something

between 14 to 20 per cent. He will never believe it. Perhaps, the Finance Minister will only refer to the Reserve Bank of India guidelines or whatever his officers, sitting here, would give him. But I am the recipient of loans, and I know many of my colleagues who are taking loans. So, Sir, that is what I say that all the banks must join the mainstream. There are many banks. I do not want to name them because they will unnecessarily stop credit to me and I will unnecessarily be a victim of my political activity in Parliament. Sir, what is happening? The rate of interest charged by the bank<sub>3</sub> in Kolhapur, Sangli, in West Maharashtra, in Madras—you go anywhere in the country—is between 15 to 20 per cent.

**SHRI SADASHW BAGAITKAR** (Maharashtra): There is a case of a nationalised bank in the Usmanabad District charging 31 per cent.

**SHRI PATTIAM RAJAN** (Kerala): They are again going to increase the rate of interest.

**SHRI A. G. KULKARNI**: That aspect will come later. For the Finance Minister this is the stage. Then, Sir, if he is interested and if he wants to improve himself, I can quote. For sending money from a remote area to Bombay we purchase drafts. I remember, ten years back it was Re. 1 or Rs. 1.50 P. per thousand rupees. Sir, now it is Rs. 8 or Rs. 10 per thousand, you would remember. Then, Sir, service charges of many other kinds are collected. For goods sent to Bombay—I deal in cloth—I receive drafts. They take 15 days to transfer the amount. The bank are not only Multanis but they are the fathers of Multanis because previously it never happened like this. Naturally, everybody always tries to contact Bombay or Madras or

the port cities or whatever they are asking the traders whether they have sent the drafts. Shri Ramanand Yadav is also laughing. That means he knows about it. On phone we are told by the trader that the money has been sent by draft number such and such and that it has been transferred to our account. We are asked to go to the bank. However, the Agent says that it has not come. After 15 days it comes. Whose father hag to give its interest? I am really sorry to say this. I am groaning and am pained for 40 per cent charges for servicing loan given by the bank inclusive of interest. (*Time bell rings*)-

I will take another five minutes because I have still not completed. In fact, I am just starting it. My another colleague is there. I was to initiate the debate. But I had to accommodate my great friend, Mr. Kalyan Roy.

I would ask and request the Finance Minister: For Heaven's sake do not appoint committees because committees means another ten years. You appoint me as your adviser on this. I can give you advice within two minutes, and about what action can be taken in another three minutes, and finish it in five minutes.

Then, Sir, about the new impost, the Reserve Bank Governor says that it is 0.25 per cent for the small-scale sector and 1-25 per cent for the large-scale sector, that it is *pro rata* and that is the Government directive. If I show him that 7 per cent is charged to the borrower, is he going to sack him, sack the officers of the bank? Sir, I don't think that is ever possible.

Then, about corruption and what Mr. Kalyan Roy has stated—here I want your indulgence for another five minutes. Corruption, Sir—you cannot think of it now. I do not blame the administration or the Department of Banking or the Reserve Bank. Sir, corruption is due to him

[Shri A. G. Kulkarni] and me, nobody else. We, politicians, have injected corrupt practices in all the nationalised banks. For appointments, there are many boards, banking recruitment bodies, etc. But nothing happens. We, politicians, protect the erring man and that is why the bankers have become corrupt. Then, Sir, the Custodians of the banks get political appointments. They are also part and parcel of this corrupt system of operations. I can give many instances. But it is no use naming persons here in their absence. Sir, I only want to say that so far as the employees in the banking sector are concerned, they just do not bother about the customer. They neither bother about the customer nor about their higher-ups. I have deep faith in nationalisation, but there must be some system whereby these people must be made to work.

Sir, my friend, Mr. Mathur, as well as Mr. Kalyan Roy referred to a case of the Chairman and Custodian of Punjab and Sind Bank. Sir, he is the luckiest. Sir, the cat has nine lives. But his chap has 18 lives. He is more than a cat. The point is, this man has swindled Punjab and Sind Bank, has defrauded the money given under his charge and yet has been successful in being nominated as the Custodian of Punjab and Sind Bank. I know that Mr. Venkataraman can do very little in this respect. But now let us see whether something else, some magical force he gets and he acts on his own initiative. Sir, I do not want to go into this question whether he was a clerk or something else. People can rise from the position of a clerk to the position of a Custodian. I can encourage such persons. But the problem is, he is using all nefarious methods. I do not want to accuse my Punjab friends, "but he is supported by every sector in Punjab that he should be appointed the Custodian. He has obliged all the political

heavy-weights in Punjab and Delhi, and he has been successful in getting the appointment. Sir, when the late V. V. Giri was Chairman of this House, he used to advise me. I was a newcomer to the House and I used to raise emotionally many problems. He used to say, "Mr. Kulkarni, you first write to the Minister concerned and then raise this point". And since then I have been very careful. Though Mr. Giri has passed away, I am following that practice. I wrote to the Finance Minister five days back. I also got a receipt from his secretary, because Ministers also nowadays, because of very heavy work, forget to acknowledge letters. I particularly brought this point to his notice. Regarding this gentleman, Mr. Kalyan Roy has stated about the export case. There are cinemas owned by his children and then there are many other nefarious activities. If I go into them, it will become a long lost. But, Sir, I have given this in writing to the Finance Minister. May I know from the Finance Minister whether he has received this letter from me?

SHRI R. VENKATARAMAN: I will reply to it later.

SHRI A. G. KULKARNI: Have you received my letter? Otherwise, I will take more time.

SHRI R. VENKATARAMAN: I have received and I will reply to it.

SHRI A. G. KULKARNI: Then, I do not go into it. But this man is very heavily supported by the politicians. But you can take at least one action. All the money which is due because of the mismanagement has to be recovered. Otherwise it will be Government's funeral to face Parliament.

In the end, I would say that a review of the banking operation is necessary, not through committees. Many studies have been made. Now that there is going to be the Central Agricultural Bank, all agricultural

loan, should be diverted through co-operatives so that the recovery problem will not be there. Then, the total servicing charges for small-scale industries, including rate of interest, must not exceed 15 to 17 per cent and the various service charges collected have to be monitored by the Reserve Bank of India very seriously, and lastly this great man, Mr. Inderjit Singh, has to be removed from the post of Custodian of the Punjab and Sind Bank and all his black deeds have to be enquired into.

**श्री रामानन्द यादव :** उपसभाध्यक्षजी, इस बिल का समर्थन करने के लिए खड़ा हुआ हूँ। मुझे याद है, 1969 में जब 14 बैंकों का राष्ट्रीयकरण हुआ था तो जो रिएक्शनरी पार्टियाँ थीं उन लोगों ने बैंकों का राष्ट्रीयकरण करने पर किस तरह से देश में हल्ला मचाया था। मुझे याद है वाजपेयी जी सुप्रीम कोर्ट में जो याचिका पेश हुई थी उसमें खुद एक मिनेटरी थे और शायद माधुर साहब को भी याद होगा कि उनकी पार्टी ने और मिस्टर कुलकर्णी साहब के कुछ साथी जो उनके सिद्धान्त में विश्वास करने वाले थे . . .

**श्री अरविन्द गणेश कुलकर्णी :** हमारे साथ आप भी थे। आप और मैं एक घर में रहते थे।

**श्री रामानन्द यादव :** आपके जो लोग थे . (Interruptions) . . मुझे कहते दीजिए उनकी भी श्रेणी के कुछ ऐसे लोग थे जो आपके साथ कदम में कदम उठा कर राष्ट्रीयकरण का घोर विरोध किए थे अगर आज उन्हीं सिद्धान्तों के प्रतीक के रूप में इस नेशनलाइजेशन का भी विरोध कर रहे हैं। यह सबको विदित है कि इस देश के पूँजीपतियों के कुछ हमदर्द हैं उनके इशारे पर चलते हैं उनके इंटरेस्ट की रक्षा के लिए इस सदन में हर प्रयास करते थे।

लेकिन खयाल रखिए कि आपके अलावा भी इस देश में काफी संख्या में करोड़ों-करोड़ों की संख्या में बैठे लोग हैं जो आपके इन कामों को देखते हैं जो चाहते हैं कि बड़े पूँजीपतियों की वजह से जो आर्थिक विषमता देश में फैली हुई है इस विषमता में कमी हो और जो बड़े-बड़े पूँजीपति उनकी आमदनी कम हो उनके पावर्स कम हों। वे चाहते हैं कि अगर आप उनकी इच्छाओं की पूर्ति करने में पीछे रहेंगे तो जो आपकी हालत पिछली दफा हुई है उससे भी बदतर हो जाएगी।

उपसभाध्यक्ष महोदय इन 4 बैंकों का जो राष्ट्रीयकरण किया गया इसके साथ मैं यह भी चाहता था कि इस देश में जो फारेन बैंक्स हैं उनका भी राष्ट्रीयकरण हो जाना चाहिए था जिस फारेन बैंकों के माध्यम से इस देश के पूँजीपति बहुत फायदा उठा रहे हैं और इस देश में ऐसी भी पार्टियाँ हैं जिनका आपरेशन इन फारेन बैंक्स के माध्यम से चलता है।

हम नहीं चाहते कि अधिक दिनों तक 5PM ये फारेन बैंक्स हमारे देश के राष्ट्रीय, आर्थिक जीवन में बनी रहें क्योंकि इनके माध्यम से बड़े-बड़े इन्टरनेशनल कार्टेल और बड़े-बड़े पूँजीपति फायदा उठा रहे हैं राष्ट्रीयकरण का मकसद तब पूरा होगा। जब इस देश के जो फारेन बैंक्स हैं उनका भी राष्ट्रीयकरण हो जाय। मैं मंत्री जी से जानना चाहता हूँ कि वह इस सम्बन्ध में क्या करना चाहते हैं क्या सरकार के सामने फारेन बैंक्स के राष्ट्रीयकरण का भी कोई विचार है ?

यह एक विशाल देश है। बैंकों की जितनी शाखाएं जगह-जगह खुली हैं वे बहुत ही कम हैं। मैं सरकार से चाहूंगा कि दो हजार पापुलेशन के आधार पर बैंकों की शाखाएं खुलनी चाहिए। तब कहीं जा

[श्री रामानन्द यादव]

कर बैंकों के राष्ट्रीयकरण का जो आब्जेक्टिव है वह पूरा हो सकता है।

उपसभाध्यक्ष जी बैंकों का राष्ट्रीयकरण हुआ। हमारे माथुर साहब ने कहा कि आपने कुछ नहीं किया। करते क्या? चौदह बैंकों का राष्ट्रीयकरण हुआ। उनके आर्गनाइजेशन में समय लगा और उसके तुरन्त बाद आप सत्ता में आ गये। जो काम हमने शुरू किये थे—गरीबों को छोटे तबके के लोगों को लोन देना, अन-एम्प्लायड यूथ को लोन देना, स्मालस्केल इंडस्ट्रीज को लोन देना, किसानों को कोऑपरेटिव के माध्यम से लोन देना, किसानों को ट्रैक्टर खरीदने के लिए वोगि कराने के लिए पम्पसेट के लिए लोन देना—नेशनलाइजेशन की जितनी हमारी क्रेडिट पोलिसी थी उसको आपने बन्द कर दिया। इसलिए एचीवमेंट कम रहे। आपने एक कमेटी बना दी दांत वाला की। उस कमेटी की रिपोर्ट आने तक आपने कोई काम नहीं किया। इसकी वजह से राष्ट्रीयकृत बैंकों से जो फायदा होना चाहिये था वह नहीं हुआ।

उपसभाध्यक्ष जी बैंकों के राष्ट्रीयकरण के बाद भी वही लोग डायरेक्टर बने जो पहले थे। मैं चाहता हूँ कि बैंकों के राष्ट्रीयकरण के बाद बैंकों के जो डायरेक्टर एंपोइन्ट होते हैं उनके लिए कुछ रूल बनने चाहिये कुछ क्राइटेरिया फिक्स होना चाहिये कुछ नार्म्स होने चाहिये कि किस तरह के लोग रखे जायेंगे। उनमें उप-भोक्ताओं से लिए जायें जो किसान हैं इम्प्लॉईज हैं उनसे लिए जायें इस देश के इकानोमिस्ट और बैंकर्स में से भी लिए जायें। तो आपके बैंक्स के डायरेक्टर्स का एंपोइन्ट करने का जो क्राइटेरिया है

उसमें चेंज करने की आवश्यकता है। इस बात को भी सोचना होगा कि वेस्टेड इन्टेरेस्ट के लोग न कब्जा कर लें। अभी कुलकर्णी साहब ने बताया कि किस तरह से मेनोवर करके वही शक्स बोर्ड का डायरेक्टर बन गया। ऐसे वेस्टेड इन्टेरेस्ट के लोगों को बैंक्स के बोर्ड आफ डायरेक्टर्स में नहीं होना चाहिये। मैं चाहूंगा कि सरकार इसके बारे में स्पष्ट नीति बनाए। मैं यह नहीं चाहूंगा कि पार्लियामेंट के मेम्बर्स को बैंक्स के डायरेक्टर्स में रखना चाहिये और सरकार ऐसी नीति बनाए कि बैंक्स कि वर्किंग पर हमें बहस करने का मौका मिले। बैंक्स हमारे देश के आर्थिक जीवन के साथ जुड़े हुए हैं उनका आपस में अटूट सम्बन्ध है। इस बारे में हाउस को जानने की आवश्यकता है और इसलिए इस पर पूरी बहस होनी चाहिये जिससे बैंकों की वर्किंग डायरेक्टर्स के एंपोइन्टमेंट्स की हाउस को पूरी जानकारी हो।

मैं चाहूंगा कि पार्लियामेंट के मेम्बरों की एक कमेटी बने जो बैंकों के काम को इवेलुएट करे उसकी एफीशिएन्सी को देखे कि इम्प्रूवमेंट हुआ है या घटा है। यह भी देखे कि इस देश के विकास में इन बैंकों का कितना योगदान रहा है। दोनों में जो इस विषय के एक्सपर्ट हो जानकारी रखते हों उनकी एक कमेटी बननी चाहिये। ठीक है समय लगता है लेकिन उसकी वर्किंग की जांच होनी चाहिये।

मेरा अपना खयाल है कि जिस आशा से, जिस आब्जेक्टिव से इन बैंकों का राष्ट्रीयकरण किया गया था वह आब्जेक्टिव जितनी हद तक पूरा होना चाहिये था वह नहीं हो गया। इसका कारण क्या है हमारे मेम्बरान इसके लिए सुझाव दें। मैं सरकार से यह चाहूंगा कि

कमर्शियल बैंक्स की शाखाएं देहातों में खोलें ताकि देहात के लोग और छोटे-छोटे व्यापारी उससे फायदा उठा सकें। मैं यह भी चाहूंगा कि रीजनल बैंक्स और कमर्शियल बैंक्स दोनों ही गांवों में खुलें ताकि लोकल लोग भी उनमें रिक्रूट हो सकें। जब बैंकों का राष्ट्रीयकरण हुआ तो काफी लोगों का अप्पेंटमेंट उनमें हुआ। उससे लोगों को फायदा मिला। कुछ लोगों को उनमें नौकरियां मिलीं लेकिन वह फायदा शहर के लोगों तक ही महसूस रह गया। इसलिए सरकार को चाहिये कि मास्सिव ढंग से देहातों में रीजनल बैंक्स और रूरल बैंक्स की शाखाएं खोलें ताकि उनमें लोकल लोग रिक्रूट हो सकें और वहां के लोगों की समस्याएं भी हल हो सकें। उन्हें उनमें नौकरियां मिल सकें। और वह समझ सकें कि राष्ट्रीयकृत बैंक्स से उन्हें कुछ फायदा हो सकता है।

यह बात ठीक उठायी गई कि राष्ट्रीयकृत बैंकों की सर्विसेज आज अच्छी नहीं रह गई है। उनमें डिस्ट्रिब्यूशन आया है। मैं समझता हूं कि कस्टोमर्स के साथ जो जाल्जुक होना चाहिये राष्ट्रीयकृत बैंकों के मूलाजिमों का वह नहीं हो पा रहा है। एक छोटे से काम के लिए जाते हैं और घंटों बैठना पड़ता है और लोग परेशान हो जाते हैं। उनको दौड़ना पड़ता है। मुझे याद है एक छोटे से काम के लिये मैं एक बैंक में गया और मुझे वहां तीन दिन जाना पड़ा। एक दिन बाबू नहीं था। दूसरे दिन पेपर नहीं था और तीसरे दिन क्लर्क नहीं था। तो वर्किंग में इस डिस्ट्रिब्यूशन को रोकने के लिए क्या करना चाहिये इसके लिए सरकार को निश्चित रूप से विचार करने की आवश्यकता है।

आप जानते हैं देश की 75 फीसदी आबादी—किसान देहात में रहते हैं। आज

हमारा देश अन्न के मामले में स्वावलम्बी बन गया है। इसलिए अधिक आवश्यकता है इस बात की किसानों को लोन मिले। वह तभी मिल सकता है कि जब बैंक उसके नजदीक हों। मैं चाहूंगा कि जहाँ मास्सिव स्केल पर एग्रीकल्चरल बैंक खोलने की बात हो। मैं नहीं चाहता कि क्रोआपरेटिव के माध्यम से किसानों का लोन बांटा जाये मैं जानता हूँ कि जिस तरह से क्रोआपरेटिव का जो लोन दिया गया है उसका 45 फीसदी रिकवर नहीं हो पाया है और किस तरह से उसमें गड़बड़ी होती है। यह सब मुझे मालूम है। मैं चाहता हूँ कि सरकार एक एग्रीकल्चरल बैंक इस देश में स्टार्ट करे जिसका काम केवल एग्रीकल्चर से सम्बन्धित हो और किसानों को जो भी लोन की आवश्यकता हो उसकी पूर्ति उसको द्वारा की जाये। एक्सक्लूसिवली वह बैंक एग्रीकल्चरल परपेज के लिए ही होना चाहिये।

यह बात भी ठीक है कि जैसा कुलकर्णी साहब ने कहा—वह तो एग्रीकल्चरलिस्ट हैं और छोटे बड़े उसमें सब एक तरह के होते हैं, यह बात उन्होंने ठीक कही कि स्माल स्केल यूनिट्स को लोन लेने में बैंकों से दिक्कत होती है। आप स्माल स्केल इंडस्ट्री के जो यूनिट्स हैं उसके लिए कोई अलग से प्रबन्ध कीजिए ताकि उनको जल्दी से जल्दी लोन मिल सके। अगर एक यूनिट को लोन मिलने में दिक्कत होती है और देर लगती है और वक्त काफी लग जाता है तो उसकी इनर्जी और पैसा काफी बर्बाद होता है इसलिए इसके लिए सरकार को कुछ उचित प्रबन्ध करना चाहिये।

इस देश में ब्लैंक मनी बहुत है। इस देश के पूँजीपतियों के पास दूसरे नम्बर का पैसा इतना अधिक है कि यह रुपया उन बैंकों में प्रवेश कर सकता है। मैं चाहता हूँ कि सरकार इस बात का आश्वासन दे



**[श्री रामानन्द यादव]**

कि ब्लैक मनी जो इस देश में पूँजीपति पैदा करते हैं उनका एक बैंकों में समावेश नहीं हो सकगा और वह किसी दूसरे ढंग से उनके पास से निकाला जाएगा ।

श्रीमान् जैसा कि मंत्री जी ने कहा 90 परसेंट डिपॉजिट नेशनलाइज्ड बैंकों के पास है । तो क्या इन रुपयों को इस देश के विकास में अच्छे ढंग से नहीं लगाया जा सकता है, मसिव ढंग से नहीं लगाया जा सकता है ? अगर सचमुच में सरकार के पास बिल है, बैंकों के जो मुलाजिम हैं, बैंकों के जो डायरेक्टर्स हैं या और दूसरे उनसे काम लेने वाले लोग हैं तो इससे बहुत बड़ा देश का उपकार हो सकता है । अगर हम इतने बैंकों के डिपॉजिट्स को राष्ट्र के विकास में खर्च नहीं करेंगे तो इससे पब्लिक सेक्टर बदनाम होता है । 90 परसेंट डिपॉजिट तो राष्ट्र के विकास में खर्च किया जाए, यह उपाय आप कीजिए ।

उपसमाध्यक्ष जी, जो गरीब तबका है उसको इस देश के राष्ट्रीयकृत बैंकों से बहुत कम पैसा मिलता है । अधिकांश रुपया इस देश के बड़े-बड़े पूँजीपति अपने उद्योग धंधों में लोन लेकर लगाते हैं लेकिन इस देश के गरीब आदमी, खेतिहार मजदूर, माजिनल किसान, गांव का आदिजन लोहार, नाई, बढ़ई और दूसरे काम करने वाले छोटे छोटे लोगों को बहुत कम परसेंट में मिला है । ना के बराबर मिला है । मैं सरकार से जानना चाहता हूं कि इस तरह के गरीब तबके के जो लोग गांवों में रहते हैं, जिनकी आबादी अधिक है और जो गरीब हैं, बजाये राष्ट्रीयकृत बैंकों से उनको फायदा पहुंचाने के उनको राह देने के, उनको सुविधायें देने के, पूँजीपतियों को ये मिलती हैं । मैं जानना चाहता हूं कि आपने इन गरीबों को कितना लोन दिया

और कितना राष्ट्रीयकृत बैंकों से पूँजीपतियों को दिया ? आपने गरीब रिकशा वालों को कितना लोन दिया । एक गरीब रिकशा वाले को रिकशा खरीदने के लिए कांग्रेस गवर्नमेंट ने लोन दिया । बिहार में करीब 16 हजार रिकशा वालों का रिकशा का मालिक बना दिया । उन 16 हजार आदमियों ने रिकशा से पैसे कमाकर महीने-महीने पैसा बैंकों को लोन का वापस किया लेकिन पूँजीपतियों ने बैंकों से करोड़ों-करोड़ रुपए ले लिए और आज वह अधिकांश रुपया बैंड-डैट में चला गया जैसा कि कल्याण रायजी ने कहा और आपको भी मालूम है । आप गरीबों से तो पैसे वसूल कर लेते हैं लेकिन पूँजीपतियों को जो लोन देते हैं वह कैसे वसूल करेंगे ? आज रिकशा वालों को पैसा नहीं मिल रहा है । जो ट्रेडर्स हैं, दवा के दुकानदार हैं, परचून के दुकानदार हैं कांग्रेस के रिजिम में उनको लोन मिले थे लेकिन जनता पार्टी के आने के बाद सब बन्द कर दिया गया । इसी प्रकार से अनइंफ्लाइड यूथ्स इंजीनियर्स टेक्नीशियन्स, बी. ए. एम. ए. पास गांवों में जो बेकार थे किसी ने टैक्सी के लिये, किसी ने टैक्टर के लिये लोन लिया । सर्फ इंफ्लायमेंट स्कीम तो आपने शुरू की थी, लेकिन जनता पार्टी जब आई तो सारी की सारी बन्द कर दी । मैं मंत्री जी से इस बात का आश्वासन चाहता हूं कि राष्ट्रीयकृत बैंकों से उनको पैसा दिलायें । ऐसा न करने से अनइंफ्लाइड लोगों की संख्या बढ़ रही है । उनको सेल्फ इंफ्लायमेंट स्कीम पर अधिक से अधिक रुपया राष्ट्रीयकृत बैंकों से दिलायें

(Time bell rings)

एक बात मैं आवश्यक कहना चाहता हूं कि इस देश के खेतिहार मजदूर जिसकी आबादी 30-35 परसेंट है, जो लोन लेना

चाहता है, जिनके पास देने के लिये सेक्यूरिटी के रूप में जिस्म के अलावा कोई चीज नहीं है और वह लोन नहीं ले पाते, मैं सरकार से कहूंगा कि ऐसे लोगों को लोन देने के लिये सरकार खुद सेक्यूरिटी दे। बैंकों का जो बैंकिंग सिस्टम है, जो उसकी क्रेडिट पालिसी है उसमें परिवर्तन कीजिये और यह परिवर्तन इस देश के गरीब तबके के पक्ष में होना चाहिये, उनको राहत मिलनी चाहिये, न कि इस देश के पूँजीपतियों के पक्ष में होना चाहिये। आज आवश्यकता इस बात की है कि क्रेडिट पालिसी में और बैंकों के ऐटीट्यूड में और उनके जो मुलाजिम हैं उनके ऐटीट्यूड में परिवर्तन होना चाहिये। जब तक उनमें आमूल परिवर्तन नहीं करेंगे, क्रेडिट पालिसी में परिवर्तन नहीं करेंगे तब तक इस देश के गरीब तबके के लोग जो मजदूरी करके देश की दौलत पैदा करता है उनसे उनको फायदा नहीं हो सकता। मैं आपसे चाहूंगा कि यह जो क्रेडिट पालिसी है इसमें परिवर्तन लाइये। दूसरी बात मैं चाहूंगा कि आप इस देश की खातिर मजदूरों को जो लैंडलेस हैं उन्हें आप जमीन खरीदने के लिये कर्ज दें और आप उसकी जमीन को बंधक बना लीजिये। वह घर नहीं बना सकता क्योंकि उसके रहने के लिये जमीन नहीं है। आपको इसमें भी परिवर्तन करना चाहिये।

एक बात और कहना चाहता हूँ कि 20 सूत्री कार्यक्रम जो शुरू हुआ था उसके फर्स्ट दस प्वाइंट इस देश के गरीबों के हक में थे और इतने हक में थे कि हमारे विरोधी भी कहते थे कि हाँ सच-मुच दस स्टैंड प्वाइंट गरीबों के फायदे के लिये हैं। सरकार राष्ट्रीयकृत बैंकों से उनकी सहायता करने की बात सोचे यह मैं आपसे कहना चाहता हूँ। मुझ खुशी है कि मंत्री जी ने एलान किया है

कि हम 20 सूत्री कार्यक्रम के कार्यान्वयन में राष्ट्रीयकृत बैंकों के माध्यम से लोगों को राहत पहुंचाएंगे। उसको सफलीभूत बनाने के लिये योगदान देंगे। लेकिन एक बात कहना चाहता हूँ कि जो दस प्वाइंट हैं 20-सूत्री कार्यक्रम के जो कि खासकर इस देश के गरीब तबके के लोगों से संबंधित हैं उन्हें आप निश्चित रूप से राष्ट्रीयकृत बैंकों के माध्यम से पूरा करने की कोशिश करें।

SHRI NARASINGHA PRASAD I NANDA: (Orissa): Sir, I am on a point of order. We are discussing a very important measure, the nationalisation of banks. And, I think, there is no quorum in the House...

SHRI RAMANAND YADAV: Sir, I am not yielding. I am on my legs.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Kindly listen. He has raised a point of order.

SHRI RAMANAND YADAV: How can you allow him? There is no question of quorum.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): He has raised it.

SHRI NARASINGHA PRASAD NANDA: I insist that there should be quorum before Mr. Yadav utters another word on this Bill.

SHRI RAMANAND YADAV: What?

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, this question of quorum is never raised. That is the convention.

SHRI NARASINGHA PRASAD I NANDA: An important matter is being discussed in the House.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The custom of the

[Shri R. R. Morarka] House is not to raise the point of quorum. Therefore, please do not raise it! now.

SHRI JAHARLAL BANERJEE (West Bengal): He has raised it.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): It is not customary to raise it. You must not raise it.

SHRI JAHARLAL BANERJEE: He raised it. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, please. I am told that if the question is raised, we have to ring the quorum bell. So, the Secretary-General may kindly ring the quorum bell.

SHRI SHYAM LAL YADAV: I would like to submit that this has been the custom and convention of the House not to raise it.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I agree with you...

SHRI NARASINGHA PRASAD NANDA: Last time, on Private Members' Day, this question was raised by Mr. Yadav himself. Of course, this is not in retaliation to what he has done. This is an important Bill.

SHRI RAMANAND YADAV: Mr. Nanda, you please remember what I actually said. I have not said that the quorum is not there and you must not proceed. I said that you must ring the bell. You read from the proceedings.

(*Quorum bell rings*)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The quorum is there now. Please continue Mr. Ramanand Yadav.

श्री रामानन्द यादव : उपसभाध्यक्ष जी, मैं कह रहा था कि क्रेडिट पालिसी में चेन्ज होना चाहिए। बैंकों के आफिशियल्स के एटीट्यूट में भी चेन्ज आना चाहिए। बैंकों में लोन देने का जो प्रोसीजर है वह बहुत ही कम्प्लिकेटेड है और वह काफी लॉग है, उसमें बहुत समय लग जाता है। जो लोग पैसा लेना चाहते हैं उनको बड़ी परेशानी होती है? मैं चाहूंगा कि इस कम्प्लिकेटेड प्रोसीजर में कमी होनी चाहिए। मुझे एक बाहर के देश में जाने का मौका मिला और वह देश था सिंगापुर। मैंने वहां पर देखा किस तरह से थोड़े समय में बैंक में काम हो जाता है। लेकिन हमारे यहां तो तीन-तीन दिन तक बैंक में बैठे रहो, काम नहीं हो पाता है। इस कम्प्लिकेटेड प्रोसीजर को चेन्ज किया जाना चाहिए।

बैंकों में सबसे अधिक वेतन पाने वाले कर्मचारी हैं, सबसे अधिक पेड इम्प्लाइड हैं। लेकिन मैं यह जानना चाहता हूँ कि उनकी हैवी पेमेन्ट होने पर भी उनकी एफिशिएन्सी कितनी है? कितनी उनकी आउट-पुट है, कितना काम बैंकों में होता है? मैं यह नहीं कहता कि उनको कम तनख्वाह मिलनी चाहिए। उनको आप अच्छी तनख्वाह दीजिये। लेकिन उनकी अच्छी सैलरी को देखते हुए वे कितना काम करते हैं, इस पर ध्यान दिया जाना चाहिए। यह देखा जाना चाहिए कि एक दिन में कितना एडवान्स दिया गया, कितने पेपर्स का डिस्पोजल किया गया और अन्य कितना काम किया गया। आज इन सारी बातों पर एवेल्युएशन करने की आवश्यकता है। उनकी मांगों के साथ भेरा कोई विरोध नहीं है। उनके आर्गेनाइजेशन होने चाहिए और उनकी बात सुनी जानी चाहिए लेकिन इसके साथ-साथ उनके कामों का एवेल्युएशन भी किया जाना चाहिए। वे लोग ठीक से अपना काम करते हैं या नहीं, इस बात को देखा जाना चाहिए। यह बात ठीक है कि बैंकों में करप्शन घुस गया है। राष्ट्रीयकृत बैंकों में करप्शन घुस गया है, इसमें कोई संदेह नहीं है।

आप जानते हैं कि जनता पार्टी के राज में कुत्तों के नाम पर, बिल्ली के नाम पर और बैलों के नाम पर कर्ज दिय गये हैं। मैं चाहूंगा कि एक कमीशन बैठाया जाये जो यह देखे कि जनता पार्टी के रिजिम में इन राष्ट्रीयकृत बैंकों के नाम से कितने लोगों को कितना लोन दिया गया और यह लोन रिकवर होने लायक है या नहीं? आपको यह सुनकर ताज्जुब होगा कि अगर बैंकों से कर्ज मिलना होता है तो तुरन्त यह बात कही जाती है कि कितना परसेन्टेज दोमे। 10 हजार का लोन मिलना होता है तो यह पूछा जाता है कि कितना परसेन्टेज हमारा होगा और यह भी कहा जाता है कि इतना परसेन्ट हमें दे दो तो जल्दी मामला क्लेसिफाइड कर दिया जाएगा। आप इम्बेजलमेन्ट की बात छोड़ दीजिये। इम्बेजलमेन्ट तो होता रहता है। आप जानते हैं कि इस देश के पूँजीपति इस तरह के कामों में काफी माहिर हैं। जिस चीज के नाम से लोन लिया जाता है वह चीज भी नहीं रहती है और लोन भी नहीं रहता है। इसलिए मैं यह जानना चाहूंगा कि क्या मंत्री जी इस बात के आंकड़े देंगे कि राष्ट्रीयकृत बैंकों से कितने लोगों ने बैंड-लोन लिया और यह लोन लेने के बाद कितना लोन ऐसा है जो अनरिकवरेबल है। जनता पार्टी के पिछले ढाई साल के रिजिम में कितना इस प्रकार का बैंड-लोन दिया गया है? जनता पार्टी के राज में लोन के वितरण में काफी गड़बड़ी हुई है। इसलिए मैं चाहूंगा कि इन बातों की हमें जानकारी होनी चाहिए।

मुझे आपने इस विषय पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ।

श्री शिव चन्द्र झा (बिहार) : श्रीमन्, यह काफी गम्भीर विषय है और इस पर उसी गम्भीरता से विचार भी किया जाना चाहिए। मैं सिर्फ कुछ ही पाइन्ट्स पर बोलना चाहूंगा। सबसे पहले मैं इस विधेयक का समर्थन करता

हूँ। यह जो बैंकिंग कम्पनीज (एक्वीजिशन एण्ड ट्रांसफर आफ अन्डरटेकिंग्स) बिल, 1980 है इसका मैं तहेदिल से स्वागत करता हूँ। मुझे याद है, जब सन् 1969 में 14 बैंकों का राष्ट्रीयकरण किया गया था तो हम लोगों ने उसका पुरजोर समर्थन किया था। उस वक्त जब कुछ लोग सुप्रीम कोर्ट में गये थे तो उसके खिलाफ हमने आवाज उठाई थी और हम लोगों ने सुप्रीम कोर्ट में जाने का विरोध किया था। इसी दृष्टि से और इसी सिद्धान्त से यह समाज के लिये एक अच्छा कदम है। लेकिन उस वक्त भी हम लोगों ने कहा था कि 14 बैंकों का जो राष्ट्रीयकरण हुआ वह कुछ डरते डरते किया गया। उस वक्त भी वर्तमान प्रधानमंत्री श्रीमती इंदिरा गांधी की सरकार थी। उसमें इतना साहस नहीं था कि वह तमाम देशी और विदेशी बैंकों का राष्ट्रीयकरण करें। हम यह बात आज भी कहते हैं कि केवल 6 बैंकों का ही राष्ट्रीयकरण हो रहा है। 6 ही बैंकों का राष्ट्रीयकरण क्यों? तमाम देशी और विदेशी बैंकों का राष्ट्रीयकरण क्यों नहीं कर रहे हैं? जिस औचित्य से, जिस दर्शन से इन 6 बैंकों को लिया जा रहा है इसी दृष्टि से और भी बैंक लिये जा सकते हैं। लेकिन सरकार में इतना साहस नहीं है, मजबूती नहीं है। सरकार डर-डर कर यह कदम उठाती है। दूसरी बात कि राष्ट्रीयकरण के विरोध में भी बातें कही गईं, इस्टीमियो टाइप यह बात राष्ट्रीयकरण पर बहुत दिनों से आ रही है। मोटेतौर पर मैं इसके पक्ष में इतना ही कहना चाहता हूँ कि आज सारे देश में हर जगह व्यवस्था खराब है। जैसे अस्पताल जो जिले में है, ब्लाक में है वहाँ व्यवस्था खराब है लेकिन वहाँ पर उनके दरवाजे 24 घंटे खुले रहते हैं। कोई रात में भी आये तो आ सकता है। सबों के लिये फाटक खुले रहे हैं। आम जनता के लिये यह बहुत बड़ी बात है। चाहे वहाँ डाक्टर न हो, कंपाउंडर न हो यह बात दूसरी है। दूसरे मुल्कों में ऐसी बात नहीं है। राष्ट्रीयकरण का फायदा यह हो जाता है कि सब के लिये फाटक खुल जाता है।

[ श्री शिव चन्द्र झा ]

उदाहरण के लिये मैं कहना चाहता हूँ कि कुछ लोग अभी भी हैं जो कहते हैं कि अंग्रेजों का जमाना बड़ा अच्छा जमाना था, कितनी सस्ती चीज मिलती थी, चावल इतने रुपये मन था, बी इतने रुपये किलो था, एक रुपये में इतनी चीनी मिलती थी कितना अच्छा वह जमाना था क्या इसका मतलब यह हो जाता है कि फिर वह 47 के पहले का वक्त आ जाये ? मैं मानता हूँ कि आजादी के बाद बहुत सी हमारी समस्याएँ हो गई हैं, बहुत सी उलझनें हमारे सामने आ गई हैं लेकिन 47 के पहले का इतिहास एक शानदार इतिहास होते हुए भी क्या उसे वापस लाना चाह सकते हैं ? राष्ट्रीयकरण, बावजूद खराब मॅनेजमेंट, बंका आम जनता के भलाई के लिये एक मार्ग है। यह जरूर होना चाहिए। इसीलिये हम इसका समर्थन करते हैं। अब इस में एक बात की बड़ी कमी है। विदेशी बैंक जो हैं उनका भी राष्ट्रीयकरण होना चाहिए। मैं सरकार का ध्यान विदेशी बैंकों की तरफ खींचना चाहता हूँ। रामानन्द यादव जी ने भी इस ओर इशारा किया और कहा है कि विदेशी बैंकों के राष्ट्रीयकरण करने में आपको क्या डर है। क्या अभी भी आप डरते हैं ? इसमें डरने की जरूरत नहीं है। यहाँ पर मैं कुछ आंकड़े दे रहा हूँ कि 12 आपके विदेशी बैंक हैं और उनकी 128 शाखाएँ हैं। इसका बावजूद 1969 में 4.6 मिलियन रुपया, 1976 में 10.50 मिलियन रुपया और उसके बाद उसी प्रकार उनकी पूँजी बढ़ी है। 1975-76 में उनके डिपॉजिट्स में 24 प्रतिशत वृद्धि हुई। टोटल डिपॉजिट्स उनका 1976 में उपसभाध्यक्ष महोदय, जो स्टेट बैंक आफ इंडिया है, जिसकी कि इन फारेन बैंक्स से 5 गुना अधिक शाखाएँ हैं, उसका टोटल डिपॉजिट्स में उनके डिपॉजिट्स 2.6 टाइम्स ज्यादा हैं। अब आप देख लीजिये कि जो पब्लिक सेक्टर बैंक हैं स्टेट बैंक उसके जितने डिपॉजिट्स हैं से 2.6 गुना उनके टोटल डिपॉजिट्स हैं। अरेट्स मोटे तौर पर फारेन बैंक्स की जो है वह 18.33 परसेन्ट

है जिनमें अमेरिकन एक्सप्रेस लीड कर रहा है। यह इंडीकैटर के रूप में एक ओवर-आल पिक्चर में दे रहा हूँ 1973-74 की। अभी भी 1975 में टोटल प्रॉफिट विदेशी बैंकों का जो है वह 5.03 करोड़ रुपया है। इन बैंक्स की 128 शाखाएँ हैं इस तरह 4 लाख प्रति ब्रांच के हिसाब से यह है। अब हमारे जो पब्लिक सेक्टर बैंक, नेशनलाइज्ड बैंक हैं जिनके लिये मंत्री महोदय दावा करते हैं कि 90 प्रतिशत बैंक हमारे मातहत हैं। मंत्री महोदय से मैं कहना चाहता हूँ कि यदि एक किलो दूध हम ले लेते हैं... एक बूंद उसमें जहर दे दिया जाए तो वह दूध दूध नहीं रहेगा। एक ही बूंद सारे दूध की खराब कर देगी। यह आपका दावा कि 90 प्रतिशत आपके कब्जे में है, यह एक बूंद जहर के रूप में आपके फारेन बैंक्स हैं। फारेन बैंकों का मुनाफा चार लाख रुपये पर ब्रांच होता है और पब्लिक सेक्टर बैंक जो आपके 90 प्रतिशत हैं जिनकी 16780 शाखाएँ हैं इनका एवरेज प्रॉफिट प्रति शाखा 13,500 रुपये पड़ता है। पब्लिक सेक्टर बैंक का प्रति शाखा मुनाफा 13500 रुपए और उनका चार लाख रुपये प्रति शाखा है, यह मुनाफे की दर है।

श्री श्यामलाल यादव : आप आंकड़े तो ठीक बताए। यह तुलना कर रहे हैं, यह ठीक नहीं लगता।

श्री शिव चन्द्र झा : आप जरा सुनिये तो सही। आपकी बात समझ में आ जाएगी। उपसभाध्यक्ष महोदय, यह तो मैं पब्लिक सेक्टर बैंक और फारेन बैंकों के मुनाफे की दर एक इंडीकैटर के रूप में दे रहा हूँ। फारेन बैंक से चार लाख रुपये प्रति शाखा और आपके पब्लिक सेक्टर बैंक से प्रति शाखा 13500 रुपए प्रॉफिट होता है। आंकड़े थोड़े बहुत इधर-उधर हो सकते हैं लेकिन नक़्के में कोई फर्क नहीं है। इसलिए आपका टोटल प्रॉफिट

2.7 करोड़ है यह मोर देन पब्लिक सेक्टर बैक है। तो यह मुनाफा है।

अब मैं असेट्स के बारे में कहता हूँ। असेट्स बढ़ते हैं। मैंने कहा कि 18 से 30 प्रतिशत असेट्स बढ़े हैं—1974-76 में। उनके मुनाफे बढ़े हैं, डिपोजिट्स बढ़े हैं। यहां पर रेमीटेंस के भी मैं आपको आंकड़े देता हूँ। 1970 में 2.46 करोड़ भेजे गए थे और 1976 में 6.5 करोड़ अर्थात् तीन गुना ज्यादा रुपये भेजे गए। यह आंकड़े तो एप्रोक्सिमेट हैं। हकीकत तो इससे ज्यादा है। तो यह मुनाफे भेजे जाते हैं, विदेशी बैंकों द्वारा भारत से बाहर भेजे जाते हैं। इससे आप जान सकते हैं कि भारत की दौलत का कितना शोषण होता है। अंग्रेजों के जमाने में भी ऐसा होता था जिसके लिए हमने आजादी की लड़ाई लड़ी थी तथा अंग्रेजों को यहां से भगाया ताकि हमारे देश की दौलत का शोषण न हो। आपको याद है दादा भाई नोरोजी ने अपनी किताब 'पावर्टी इन ब्रिटिश रूल' में कहा है कि हमारी दौलत की ब्रिटिश रूल में कैसे लूट होती है। यह लूट विदेशी बैंकों द्वारा होती है इसलिए अविलम्ब इसका राष्ट्रीयकरण होना चाहिए। मैं आज फिर कहूंगा कि सरकार में इतनी ताकत नहीं है, इतना साहस नहीं है कि उनका राष्ट्रीयकरण करे। इसलिए विदेशी बैंकों पर मैं बाद में आऊंगा विदेशी बैंकों के राष्ट्रीयकरण की बात यह है कि इनका राष्ट्रीयकरण हो और इसके साथ ही साथ जितने विदेशी बैंक हैं उनका भी राष्ट्रीयकरण हो तभी एक मीनिंग्फुल काम भारतीय अर्थ व्यवस्था को आगे बढ़ाने के लिए किया जाएगा।

विधेयक में कम्पनसेशन देने की बात कही गई है। क्लॉज बाई क्लॉज मैं सब बातों पर बोलूंगा। लेकिन मैं यह कहना चाहता हूँ कि कम्पनसेशन देने को कोई जरूरत नहीं है। यह बात मैंने 1969 में फोर्थ लोक सभा में भी ताल ठोक कर कही थी कि प्रधानमंत्री जी को इनको कम्पनसेशन नहीं देना चाहिए।

कम्पनसेशन देने की व्यवस्था जो है वह नहीं होनी चाहिए। मुझे राष्ट्रीयकृत बैंकों के संचालन के बारे में भी कहना है। अभी क्रेडिट पालिसी के बारे में भी रामानन्द यादव जी ने कहा। और बातें जो हैं वह तो हैं ही लेकिन जो बात उन्होंने उठाई उस पर मैं भी जोर देना चाहता हूँ। देहात का कोई नोजवान, कृषक जिसके पास सिक्क्यूरिटी देने के लिए, जमानत देने के लिए कोई जमीन नहीं है, सहारा नहीं है, क्या ऐसे आदमियों को आप कर्ज देंगे नहीं देंगे। आपकी क्रेडिट पालिसी में कर्ज देने की व्यवस्था है लेकिन उसके पास कुछ नहीं है। उसके पास सिर्फ हट्टा कट्टा शरीर है। वह काम करना चाहता है मेहनत करना चाहता है और उस पैसे को इस्तेमाल करके आपको वापिस कर देगा। इसलिए मैं यह कहना चाहता हूँ कि कर्ज देने की पालिसी आप ऐसे बनाइए कि आप सेटिसफाईड हों, बैंक मैनेजर सेटिसफाईड हो कि वह हट्टा कट्टा आदमी मेहनत कर पैसे वापिस कर देगा तो आप उसको कर्ज दें। आप ऐसा करें कि उसमें जो सिक्क्यूरिटी की बात है उसको भी आप आसान बनाएं। उसके पास कोई असेट्स नहीं, सिक्क्यूरिटी नहीं, प्रापर्टी नहीं है। आप ब्लाक में भी शाखाएं खोलते हैं यह अच्छी बात है। मैंने आँखों के सामने बहुत सी शाखाओं के उद्घाटन को भी देखा। आपकी शाखाएं छोटे-छोटे पान वाले और चाय वाले को भी कर्जा देती हैं और मुझे भी कहने का मौका पड़ा है कि भाई इस चाय वाले को कर्जा दे दो, वापिस दे देगा और यह भी हुआ है कि उसने रिटर्न नहीं किया या करने में देरी हुई, तो मुझे कहा गया कि वह देता नहीं है और मुझे कहना पड़ा कि जल्दी से दे दो, तरीके से काम करो तो फिर मिलेगा।

लेकिन ब्लाक पर आप शाखा बनाते हैं बाँचेस फैलाते हैं, यह ठीक है। लेकिन एक चीज की और जरूरत है, मोबाइल

[श्री शिव चन्द्र झा]

बैंक्स—जहाँ ब्लाक्स का या जिले का सेंटर हो, देहात के रहने वाले के लिए थोड़ा दूर हो जाता है, जिन परिस्थितियों में बह रहता है उससे वह जिले या ब्लाक के केन्द्र में नहीं जा पाता। इसलिए हफ्ते में दो-तीन ब्लाक्स में आपकी मोबाइल बैंक्स जाएं बस द्वारा वहाँ घूम करके जाएं, जिनको लेना है और जिन से वसूलना है, वह काम भी करें, इससे बैंकों का सिलसिला फैलेगा और यह बीकर सैक्शंस जिसके लिए आप ढोल पीटते हैं, उनके पास यह व्यवस्था पहुँचेगी। मोबाइल बैंक्स की बात मैं नहीं देखता हूँ।

अब नेशनलाइज्ड बैंक्स की व्यवस्था की बात है। यह बहुत पहले से चली आ रही है कि जो आपने इसमें व्यवस्था की है उसमें फिर भी कमी है। वर्कर्स के पार्टिसिपेशन की बातें आपने कहीं, लेकिन वह ठीक रूप से नहीं हुआ। इसको आप ऐसा करें कि आपके जो वर्कर्स हैं जो बैंकों में काम करते हैं, आपने उनके प्रतिनिधि बगैरह की व्यवस्था की है, लेकिन इसको और डेमोक्रेटिक तरीके से बनाया जाए ताकि ज्यादा लोग पार्टिसिपेट करें उनके रिप्रेजेंटेटिव भी इसके संचालन में ज्यादा हों।

आखिरी बात कह कर मैं खत्म करना चाहता हूँ कि बारह विदेशी बैंक हैं और दो और विदेशी बैंकों को आपने इजाजत दी है तो आप फाटक खोलते हैं अपने देश की दौलत को लुटने के लिए, यहाँ से मुनाफा भिजवाने के लिए, भारत की जनता के शोषण के लिए, जो हमारी शान के खिलाफ है।

इसलिए इन खामियों को आप हटा दें। तमाम विदेशी बैंकों के लिए आप बिल फिर लाएं। हम लोग कहते हैं कि ईंट से ईंट बना देंगे सदन में और इससे बाहर और यह विधेयक आपका पास हो जाएगा।

इन्हीं शर्तों के साथ मैं इसका समर्थन करता हूँ।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): मैं इस विधेयक का समर्थन करता हूँ। लेकिन जैसा कि पहले राष्ट्रीयकरण के समय हम लोगों ने कहा था, आज भी निवेदन करना चाहता हूँ मंत्री जी से कि उनके रास्ते में कौनसी कठिनाई है कि जो बचे हुए बैंक हैं, उनका राष्ट्रीयकरण नहीं करते हैं ?

पहले राष्ट्रीयकरण के समय पचास करोड़ की सीमा रखी गई थी कि पचास करोड़ से ऊपर जिनके डिपॉजिट हैं, उनका राष्ट्रीयकरण किया गया था। इस समय वह सीमा बढ़ा कर दो सौ करोड़ कर दी गई। मुझे सिर्फ यही कहना है कि एक तरफ आप समाजवाद की बात करते हैं, ज्यादा अपने रिसोर्सेज डिवलप करने की बात करते हैं ताकि उनको डिवलपमेंट प्राजक्ट्स में लगाया जा सके। आप यह भी बात करते हैं कि हम राष्ट्रीयकरण इसलिए करते हैं कि इन बैंकों के पैसे गरीबों तक पहुँच सकें। दूसरी तरफ आप उन बैंकों को छोड़ देते हैं जिनकी पूँजी, डिपॉजिट्स दो सौ करोड़ से कम हैं। इसका कोई औचित्य नहीं दिखाई देता।

श्रीमन, मैं जनरल बातें न कह करके आपको इन बैंकों के पर्फॉमेंस की ओर मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। खास कर स्टेट बैंक के पर्फॉमेंस की ओर, क्योंकि अपना एक मोनोपली बैंक है और मोनोपोलिस्टिक वे में फंक्शन करता है। गवर्नमेंट का सारा कामकाज स्टेट बैंक के माध्यम से होता है। इस मोनोपोलि का कितना दुरुपयोग करते हैं उसके दो तीन-उदाहरण मैं मंत्री जी के सामने रख देता हूँ।

गोरखपुर स्टेट बैंक—वहाँ एक ट्रस्ट है नाथ चन्द्रावत कोष ट्रस्ट और आज से 13 साल पहले सेवेन्थ डिपॉजिट स्कीम के अन्दर जब डिस्ट्रिक्ट मजिस्ट्रेट कोशिश करके ज्यादा डिपॉजिट करवाते हैं, उस स्कीम के अन्दर इस ट्रस्ट का लगभग 60,000 रुपया बैंक में जमा हुआ और 12 साल का बाण्ड शुरू हुआ। हर साल उस बाण्ड पर स्टेट गवर्नमेंट इन्टरस्ट देता गया और जब 12 साल बीत गये, पिछली 31 अगस्त को, और बाण्ड अपना प्रेजेंट हुआ और इन्केशमेंट भुगतान के लिए, तो स्टेट बैंक ने भेज दिया उसको रिजर्व बैंक की कानपुर शाखा को। वहाँ से होते-होते, रिजर्व बैंक की कानपुर शाखा ने एंटराज किया कि यह ट्रस्ट के नाम से बाण्ड इश्यू नहीं हो सकता है, रूल्स में है रिजर्व बैंक के कि ट्रस्ट के नाम से शेयर सर्टिफिकेट इश्यू हो सकता है। यह बाण्ड इश्यू कैसे हो गया। रिजर्व बैंक कहता है, रिजर्व बैंक ने इश्यू किया, हमने तो केवल पैसे भेज दिये उनके पास। एक साल से मंत्री जी उस धन का भुगतान नहीं हो रहा है। स्टेट बैंक कहता है रिजर्व बैंक की गलती है, रिजर्व बैंक कहता स्टेट बैंक की गलती है। श्रीमन्, मैं इस ट्रस्ट का सेक्रेटरी हूँ। मैं दोनों के पास गया। स्टेट बैंक का सेक्रेटरी कहता है साहब, वह तो रिजर्व बैंक को लिख दिया गया। कानपुर के रिजर्व बैंक गया, वह कहते हैं, यह बहुत गलती हो गई, हम बम्बई को लिख रहे हैं। बम्बई को लिखा, वहाँ से जवाब आया कि गवर्नमेंट को कंसल्ट करो। अब यह देखिए, क्या फक्कन है आपके स्टेट बैंक का? एक साल से 50,000 रुपया एक छोटे से ट्रस्ट का जो धार्मिक ट्रस्ट है, रुका हुआ है पेमेंट के लिए। 50,000 रुपए का सिम्पल इन्टरस्ट भी 5000 रुपया होता है, वह भी गया। अभी तक पेमेंट के झगड़े में स्टेट बैंक कहता है कि रिजर्व बैंक की गलती है, रिजर्व बैंक कहता कि स्टेट बैंक की गलती है। डिपॉजिटर क्या करें; आज तक इसका पेमेंट

नहीं हुआ हालांकि मैं पर्सनली गया। अब यह उदाहरण है आपके आफिसरों के काम करने के तरीके का। अगर यह प्राइवेट बैंक होता, मुझे विश्वास है कि कोई भी आफिसर न इस तरह की गलती करने की हिम्मत करता और न डिले होती बल्कि वह 24 घंटे के अन्दर पेमेंट कर देता। यह मोनोपली जो आपने दे रखी है स्टेट बैंक को सारे सरकारी कामों की, वह न केवल आफसर लोग लम्बी तनख्वाहें पाते हैं, 5,000 रुपये से कम तो कोई पाता ही नहीं और आपने सबको कार भी दे रखी है; किसी को फिक्र नहीं है क्योंकि उनके पास अपार धन है। अपार पैसा गवर्नमेंट के ही पास इतना ज्यादा है सारे कारपोरेशंस का, सारे डिपार्टमेंट्स का कि उन्हें कोई फिक्र नहीं है।

दूसरा उदाहरण देखिए कि यह स्टेट बैंक छोटे बैंकों के साथ कैसे सलूक करता है, पिछले साल 31 मार्च का केस है यह..... गंडक प्रोजेक्ट गोरखपुर। स्टेट गवर्नमेंट ने 31 मार्च को—चूँकि लास्ट डे रुपया रिलीज होता है—30 लाख रुपया इस प्रोजेक्ट को दिया। गंडक प्रोजेक्ट के कमिश्नर ने डिस्ट्रिक्ट कोऑपरेटिव बैंक के पास भेज दिया कि इसको स्टेट बैंक से एनकोश करके हमारे खाते में जमा करा दीजिए। उस छोटे बैंक का कर्मचारी ट्रेजरी आफिस गया—वहाँ से पास कराना होता है—और वहाँ से पास कराने के बाद जब स्टेट बैंक गया तो स्टेट बैंक के छोटे आफिसर ने कहा कि यह रुपया कैसे तुम्हारे यहाँ पहुँच गया, यह तो हमारे यहाँ आना चाहिए, 30 लाख रुपया हमारे यहाँ आना चाहिए। उन्होंने कहा कि हम पास नहीं करेंगे इसको। 31 मार्च के बाद बैंक का खाता और बैंक के पेपर्स खुले रहते हैं एक दो दिन तक क्योंकि काम इतना ज्यादा होता है। उन्होंने इन्कार कर दिया तो गंडक प्रोजेक्ट के कमिश्नर को एंडोसमेंट कटवाना पड़ा और फिर



[ श्री नागेश्वर प्रसाद शाही ]

लिखना पड़ा कि स्टेट बैंक में डिपोजिट किया जाये । तब जा कर उन्होंने 2 अप्रैल को कैश कर के अपने खाते में डाल दिया । यह सलूक है, यह व्यवहार है स्टेट बैंक के अफसरों का छोटे बैंकों के साथ । तो मैंने यह उदाहरण दिया, मंत्री जी, कि आप का स्टेट बैंक, आप के नेशनलाइज्ड बैंक्स कैसे फंक्शन करते हैं ।

आज से 6 साल पहले मैंने इसी हाउस में कहा था कि गोरखपुर की पंजाब नेशनल बैंक की एक ब्रांच काश्तकारों को पम्पिंग इंजन के लिए जब लोन दिया जाता है एक-चौथाई से लेकर एक-तिहाई कमीशन ले लेती है । अब अनपढ़ किसान आता है और उन के एजेंट्स सब फार्मों पर दस्तखत ले लेते हैं । दो एक केसेज तो ऐसे हुए, जो मेरी जानकारी में आये, कि उन को इंजन भी नहीं मिला और कर्जा उन के ऊपर 6 हजार लद गया । इंजन के डीलर ने सब पेपर साइन करा लिए, बैंक में जमा करा कर एनकैश कर लिया और इंजन भी नहीं दिया । खुदा का शुक कि मेरी शिकायत पर यहां से जो जांच गयी और जो पुलिस ने रेड किया बैंक एजेंट के यहां तो उस के पास से डेढ़-दो लाख रुपए बरामद हुए, वह एरेस्ट हुआ, बाद को जमानत पर छूटा । अभी उस के खिलाफ कार्यवाही चल रही है । बैंक इस तरह से फंक्शन कर रहे हैं जब से आप ने अच्छा काम शुरू किया है किसानों को लोन दिलाने का कार्मशियल बैंक्स के जरिए । पहले बिजनेसमेन लोन लेते थे । वे बड़े चालाक और होशियार होते हैं । उन से ये लोग पाते नहीं थे कुछ—चाहे कभी मिठाई खिला दी या गाड़ी मंगनी में दे दी । बिजनेसमेन और मिल-ओनर्स से बैंक

वाले कुछ पाते नहीं थे । काम बहुत ईमान-दारी से चलता था । जब उन की डीलिंग शुरू हुई अनपढ़ लोगों के साथ, गरीब लोगों के साथ जो जानते नहीं सिवाय इस के कि उन के सामने कागज रख दिये गये और दो चार अंगूठे लगा दिये । जब उन की डीलिंग्स इन के साथ शुरू हुई तो उन के एजेंट्स तैयार हो गये और उन एजेंट्स के माध्यम से अगर पांच हजार रुपए की लोनिंग होनी है तो 150-200 उन का कमीशन हो जाता है । इस बात की शिकायत हम लोग लगातार करते आ रहे हैं, लेकिन अभी तक कोई रास्ता आप या आपके प्रिडीसीसर निकाल नहीं पाये । माननीय चव्हाण साहब जब फाइनेंस मिनिस्टर थे उस वक़्त हम कमेटी में भी थे, हम ने बहुत ज़िद की कि जब आप किसानों का खेत बन्धक रख कर रुपया देते हैं तो आप किसानों को सीधे रुपया क्यों नहीं देते । न देने पर आप उस का खेत नीलाम करा लेते हैं, लेकिन वे अड़े रहे अपने अफसरों की सिफारिश पर कि जब किसान रुपया लेते हैं तो शादी-बिवाह पर खर्च कर लेते हैं । इंजन नहीं खरीदता है इसलिये लाजमी है कि किसान को रुपया नहीं देंगे, रुपया देंगे इंजन डीलर को । इंजन डीलर को रुपया देने में बैंक के अफसरों का फायदा है और डीलर अपनी एजेंसी एप्रूव कराने के लिये ऊपर तक जाता है और ऊपर के अफसरों को काफी रकम देता है और तब यह एप्रूव हो जाता है कि फ्लां डीलर की फ्लां मशीन एप्रूव है और उस को बैंक एप्रूव मान कर उन किसानों की एप्लीकेशन पर उस का रुपया डीलर को पे कर देता है । तो नतीजा यह होता है कि एक-एक इंजन डीलर साल में लाखों रुपया कमाता है एट दि कास्ट आफ दि पीजेंट्स और किसानों के पाकेट से

यह रुपया जाता है। कर्जा किसान के ऊपर लदता है और उस में हिस्सेदार बन जाते हैं बैंक के आदमी, इंजन डीलर और उस में हिस्सेदार हो जाता है ब्लाक का कर्मचारी। चूंकि वह रेकमेंड करता है इसलिये उस में उसका हिस्सा हो जाता है। तो जब तक आप यह समाप्त नहीं करेंगे और कोई ऐसी व्यवस्था नहीं करेंगे और जब तक आप किसान का विश्वास नहीं करेंगे तब तक यह सब ठीक नहीं होगा। ठीक है, उस ने आप से पैसा लिया और इंजन नहीं खरीदा। उस पैसे को उसने अपनी बेटी की शादी में खर्च कर दिया तो आप का कर्जदार तो वह है ही। आप उसका विश्वास क्यों नहीं करते और खामखाह ऐसी व्यवस्था करते हैं कि जिस में उस का शोषण हो। श्रीमन्, एक बात कह कर मैं अपनी बात खत्म करूंगा। श्रीमन्, आप ने रूरल बैंक्स जो खोले हैं उन को आप स्टेट बैंक की आंच ही मानिये। इन रूरल बैंक्स में भयंकर कर्प्शन है और उन के एजेंट हैं ब्लाक डेवलपमेंट आफिस के कर्मचारी—ग्राम सेवक, पंचायत सेक्रेटरी। ये किसानों को ले आते हैं, उन के फार्म आदि भरवाते हैं और पहले से कमीशन तय कर लेते हैं कि इतना देना पड़ेगा। किसान यह नहीं समझता कि यह किसान की एंड उस को मिल रही है। यह हमारा हक है। वह समझता है कि यह बड़ी मेहरबानी कर रहे हैं और अगर उस को चेक से रुपया मिलता है तो जितना उन का कमीशन है वह उतना एडवांस पहले ले लेते हैं। कमीशन में अगर उन को दो सौ, तीन सौ रुपया लेना है पांच हजार में तो वह उसे पहले ले लेते हैं। उसके बाद रेकमेंडेशन की कार्यवाही पूरी होती है और तब उस को पेमेंट होता है। इस व्यवस्था को आप को बदलना पड़ेगा। जब आप को उस

को रुपया देना है और आप जब यह मानते हैं कि यह रुपया उसी किसान का है, नेशनलाइज्ड बैंकों का धन देश की जनता का है और उसे उन के पास ही जाना है और आप बैंड डेट भी माफ कर देते हैं तो इसकी व्यवस्था आप क्यों नहीं बदलते।

मैं अंतिम बात कह कर खत्म कर रहा हूं। आप इन की बकिंग में भी जा कर देखिये, खास कर स्टेट बैंक में। बकिंग आवर्स में काउन्टर्स खाली रहते हैं। बाहर क्यू लगा हुआ है। बाबू कहीं गये हैं। देखो भाई कैंटीन की तरफ गये होंगे। कस्टमर को देखना है कि बाबू कहां गये हैं, कैंटीन में हैं या कहीं और। आधे-आधे घंटे लोगों की लाइन लगी रहती है और इस बीच बाबू को खोजा जा रहा है। यह बात पहले नहीं थी। माफ कीजिएगा, मैं समर्थक हूं नेशनलाइजेशन का, लेकिन जब प्राइवेट बैंक्स थे तो कोई काउन्टर खाली नहीं रहता था। एक्जैक्टली दस बजे बाबू बैठता था और अपना काम खत्म करने के बाद उठता था। आज तो साढ़े दस बजे भी बाबू पहुंच नहीं पाता। इमरजेंसी में कुछ हालत ठीक हुई थी लेकिन अब फिर वही बदतर हालत हो गयी है। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं लेकिन माननीय मंत्री महोदय से अर्ज करता हूं कि वे राष्ट्रीयकरण को बदनाम न करें। कृपया इन राष्ट्रीयकृत बैंकों की व्यवस्था को सुधारें ताकि लोग यह न कह सकें कि देख लिया आप ने अपना राष्ट्रीयकरण। कोल माइन्स का उदाहरण देते हैं और कहते हैं कि राष्ट्रीयकरण के बाद उसकी हालत खराब हो गई। जिन जिन का राष्ट्रीयकरण किया गया उनकी हालत खराब हो गई। इसलिए राष्ट्रीयकरण के नाम से इनको बदनाम न करें।

धन्यवाद

SHRI DINESH GOSWAMI (Assam): Mr. Vice-Chairman, Sir, should I continue my speech tomorrow because there are only five minutes left.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Mr. Goswami, we have to finish the Bill today as per the decision of the Committee. So, you please complete your speech. We have to finish the discussion today. We have to pass this Bill today only.

SHRI DINESH GOSWAMI: Mr. Vice-Chairman, Sir, already the speakers who preceded me have, thrown light on the various aspects of the functioning of the nationalised banks. The banks were nationalised primarily with the objective of providing assistance to the under-developed sections of the society, the unemployed youths and also open avenues so that those people who require assistance may get assistance instead of only a lucky few in the society. The other objective of the nationalisation of banks was, not directly but indirectly, to provide opportunities so that the regional disparities in the country may be removed. As the speakers who have preceded me have dwelt on the first aspect of the matter, I will primarily dwell on the question of the regional disparities, and I will draw the attention of the hon. Minister to the rather sorry state of affairs in which the banks are functioning in the North-Eastern region so that the hon. Minister who has taken over this Ministry recently, may apply his mind to this aspect of the matter.

Sir, the North-Eastern region has now been admitted by everybody to be the most neglected region of the country, and it requires careful handling by the and also massive assistance

from the Government of India. But, unfortunately, if you look to the figures or the statistics that are available, the deposit-credit ratio is extremely adverse in the North-Eastern region, and I will come to those figures later on.

I had on an earlier occasion the opportunity of providing certain statistics regarding the advance in the agriculture sector so far as the 14 nationalised banks and the State Bank of India are concerned. The statistics that I have at my disposal, which may not be absolutely up-to-date, shows that the direct and the indirect advances from the 14 nationalised banks and the State Bank of India in the Northern region was: Direct advance, Rs. 172.72 crores, and indirect advance, Rs. 69.35 crores; total, Rs. 242.07 crores. In the Southern sector, the direct advance was Rs. 457 crores, and the indirect advance, Rs. 75 crores; the total comes to Rs. 532 crores. But in the case of the North-Eastern region comprising of five States and two Union Territories, the direct advance is Rs. 5.07 crores and the indirect advance, Rs. 3.03 crores; it comes to Rs. 8.10 crores. This shows the discrepancy that whereas in the North-Eastern region the State Bank of India and the 14 nationalised banks have given assistance of the order of only Rs. 8.10 crores, we see that in the Southern region, the advance has been to the extent of Rs. 532 crores and in the Northern region, 242 crores.

Coming to industry, the North-Eastern region has again an extremely undeveloped industrial sector. In the Northern region the assistance of the banks in the industrial sector has been to the extent of Rs. 294.95 crores in the small scale industry. In the Southern region it was Rs. 690.02 crores. And in the North-Eastern region it is only to the extent of Rs. 8.10 crores. How can you compare

Rs. 9 crores with Rs. 294 crores or Rs. 390 crores in the other two regions?

So far as the bank branches are concerned, the all-India figure which is available with me—it is again not absolutely upto-date and, the upto-date figure, I hope will be given by the hon. Finance Minister—is that there is one branch which deals with or caters to the needs of 22,000 people. But in Assam one branch is for 41,000 persons. In Arunachal Pradesh it is one branch for 43,000 persons. In Mizoram it is one branch for 87,000 persons. But in a State like Jammu and Kashmir, the situation is much better: one branch for 16,000 people. Area-wise if the hon. Minister applies his mind, he will find that a branch in Gujarat caters to an area of 171.46 sq. miles, whereas in Assam, for example a branch caters to an area of 782.33 sq. miles. My purpose of placing these figures before the hon. Finance Minister is that unless the banking system is reorganised in a manner that it also goes to help in a massive way in removing regional disparities which, I think, is one of the basic objectives of nationalisation, that objective will be frustrated.

Sir, we also see that in the organisational structure of the banking system, there are certain loopholes. The hon. Finance Minister is aware that a large number of representations have been made that a head office of the State Bank of India should be opened somewhere in Assam or at least in the North-eastern region. I do not want to name any place. Now, a regional office was set up there in 1965. Now the number of branches has gone up to 170. If we look to the geography of the area, we find that opening of only a regional office in Shillong is something like tinkering with the problem and it does not really indicate a serious effort to make a dent on the problems of the region. Today in the North-eastern region, we have got 170 branches but

there is no head office, whereas Kan-pur has a head office with 180 branches, Hyderabad has a head office with 103 branches and Ahmedabad has a head office with 76 branches. If you look at it from the geographical point of view, the Hyderabad office controls an area of 2,76,814 sq. miles whereas in the North-eastern region, the area covered is 2,55,037 sq. miles. I do not want to go into other statistical figures. But the fact remains that the North-eastern region is so difficult in terrain and it has so many complexities that unless there is a head office of the State Bank of India there, well you cannot really take an overall assessment of the needs of that area.

Sir, I was talking in the beginning about the credit-deposit ratio. I believe that in a backward region, the credit-deposit ratio should be favourable. But I had started my speech

by saying that the credit-deposit ratio is extremely adverse in the North-eastern region. Let me give some statistics for the benefit of the House. The aggregate credit in Assam is Rs. 2732 lakhs. The aggregate deposit is Rs. 8922 lakhs. The ratio comes to 30.6 per cent. In Manipur, the credit is Rs. 140 lakhs; the deposit is Rs. 388 lakhs; the ratio is 36.1 per cent. In Meghalaya, the credit is Rs. 136 lakhs; the deposit is Rs. 1413 lakhs; and the ratio is 9.6 per cent. In Arunachal Pradesh, the credit is Rs. 20 lakhs; the deposit is Rs. 490 lakhs; and the ratio is 4.1 per cent. Totally if we take the entire North-eastern region, the credit-deposit ratio comes to 20.5 per cent: the aggregate credit is Rs. 3411 lakhs and the aggregate deposit is Rs.

12,898 lakhs. But compare it even with a backward State like Orissa. There the credit is Rs. 4831 lakhs; the deposit is 7765 lakhs; and the ratio comes to 62.2 per cent. Sir, even if you take the all-India credit-deposit ratio—my figures are up to 1977—the all-India ratio is 78 per cent for the State Bank of India and for

[Shri Dinesh Goswami]

all the banks, 76.84 per cent, whereas in Assam, it comes to 37 per cent for the State Bank and 49.58 per cent for all banks. In Manipur it is worse, 35.71 per cent and 41.44 per cent. In Meghalaya it is really pathetic: 8.62 per cent so far as the State Bank is concerned and 16.36 per cent so far as the entire banking system is concerned.

Now I will give some statistics regarding the *per capita* credit deposits and *per capita* advance in different regions. First of all, the all India figures for credit deposit is Rs. 321.70 and *per capita* advance is Rs. 247.2. In Assam the deposit figure is Rs. 10.6 and the *per capita* advance is Rs. 54.8. In Manipur the *per capita* is Rs. 50.5 and the *per capita* advance is Rs. 25.1. In Meghalaya the *per capita* deposit is Rs. 244.1 and the *per capita* advance is Rs. 59.1. My purpose in giving all these statistics is to show that the banking system in the country has yet to do a lot in the North Eastern region. I can understand why private banking system is not playing its role. Private banks are acting with profit motive. But the nationalised banking system is expected to develop the country as a whole and help those sections of people and those regions which require their assistance. In that context I must say that in spite of the fact that a number of years have passed by after nationalisation of banks, these nationalised banks have not been able to play their decisive role. I hope the hon. Finance Minister will look into this. I do not want to go into further details. I have given all the statistics at my disposal. Even otherwise, he is aware of the problems in the North Eastern region because a number of representations have come to him. I hope he will shed some light as to how he proposes to do away with these adversities in this region.

SHRI PATTIAM RAJAN: Mr. Vice-Chairman, I rise to support this Bill

which has been brought forward to replace the Ordinance nationalising six banks. The process of bank nationalisation started in 1969. When the banks were nationalised in 1969 there was some expectation that they would be some source of strength to the weaker sections and the benefits would go to the rural poor. The purposes of nationalisation of banks were to bring about rapid growth in agriculture and small industries and to develop backward areas. The Minister may say that so many branches of these banks have been opened in rural areas after the nationalisation. But all the benefits of this measure went in favour of the rich people, whether they are in the urban areas or in rural areas. Therefore, something should be done to help the weaker sections in the rural areas. For this purpose more agricultural banks like the IDBI have to be opened in the rural areas in order to meet the needs of the agricultural sector.

Besides, unemployment problem has reached an alarming situation in our country. Therefore, priority should be given to the self-employment scheme.

[The Vice-Chairman (Shri Dinesh Goswami) in the Chair]

The bank authorities are now thinking in terms of increasing the rate of interest on loans. I submit that the interest charged on loans advanced to farmers should be reduced. Further, persons belonging to the Scheduled Castes and Scheduled Tribes should be exempted from the interest charges and sureties for loans.

This time the deposit limit for nationalisation has been fixed at Rs. 200 crores. I do not know, the reason for this. Formerly, at the time of nationalisation in 1969, the deposit limit was fixed at Rs. 50 crores. I do not know why the Finance Minister has increased the deposit limit from Rs. 50 crores to Rs. 200 crores. Is it due to the inflation that has crept into our

economy? Or, does the Finance Minister think that the money value of Rs. 50 crores in 1950 is equal to Rs. 200 crores in 1980? When the question of leaving out some banks from the purview of nationalisation came to be discussed, there was a reply from the Prime Minister. She then said, and I quote:

"Banks with the deposit of Rs. 50 crores and above have branches in many States. As against this, the operation of small banks is limited to certain specific regions"

Now, some of the banks like the South Indian Bank and Federal Bank of India which are having more than 100 branches in different States have not been nationalised.

"I am of the opinion that all the banks irrespective of their deposit limits should be nationalised."

Banking business should be under the control of the Government. After the direction of the Reserve Bank of India, the chit fund business in the banks has been stopped. I would request the Government to reconsider this matter. Nationalised banks should be given the right to start chit funds. In our country, there are hundreds of private chit fund establishments and these chit fund companies are really cheating companies. Thousands of poor people are being cheated by these chit fund companies and everyday reports are coming in about the closure of the branches and disappearance of the managers of these chit fund companies. Therefore, these chit fund establishments should be nationalised or a new legislation should be brought forward to give some relief to the rural poor.

The policy with regard to the operation of the foreign banks needs to be reviewed. Banks should operate more in conformity with the national interest? Foreign banks are the instruments of the multinationals and

the big business houses for their economic manipulations. Moreover, these banks are being utilised by the foreign agencies like the CIA to create all sorts of trouble in our country, especially in the North-Eastern region. Taking into consideration all these things and the national interests, the Government should come forward to nationalise all these foreign banks. The argument that nationalisation of these banks will invite 'reciprocal reaction on the business of the Indian banks abroad is not tenable. We are having a few branches abroad and these banks are bound to accept the restrictions that the concerned countries may like to impose.

With these words, Sir, I support this Bill.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The Business Advisory Committee has decided that this has to be finished today. We have got four Members and let each Member take five minutes. We must finish this today and it was decided by the Business Advisory Committee that we have to finish it. Yes, Mr. Sankar Ghose.

SHRI SANKAR GHOSE (West Bengal): Sir, I wholly support this measure of nationalisation of the six Banks; I wholeheartedly welcome this measure. Sir, in 1969, 14 Banks were nationalised and with these six Banks being nationalised over 91 per cent of the resources of the banks in the country the nation will have control.

Sir, my regret is this: What the Finance Minister is doing through this measure is a good thing because, this is an eminently beneficial measure and a good measure, but whatever he is getting by this measure, he is giving up by his proposal for diluting the convertibility clause, regarding the shares which these nationalised Banks

[Shri Sankar Ghose] and purchase from the industries to which money is given.

Sir, after a long fight, in 1971, we got this convertibility clause. Now, the nationalised Banks will not have the previous right to have the shares. But the purpose of nationalisation is to have control over the nationalised Banks and to work for the Plan objectives. Now, unless you advance one crore, not fifty lakhs, you cannot have this convertibility clause. Now you cannot have more than 40 per cent shares except in very special cases. Even when you advance 60 per cent of the capital of a private industry, you cannot have 51 per cent of the share except in very special cases. Again, for rehabilitation of sick industries and modernisation of an industry, this convertibility clause will not be there at all. This is going back on what we have achieved. This is contradictory to the beneficial purpose contained in this measure. And these two things do not go together. I hope the Finance Minister will not take away the control over the commanding heights by diluting the convertibility clause which we are getting through this measure.

The next point I wish to make is that through bank nationalisation we should give greater credit to agricultural sector. The credit that has come through nationalisation is more, but still more should come. And with regard to agricultural credit there is also a distortion. Six States—I need not name those States—with a population of 36 per cent are taking 60 per cent of the credit. I do not say that they should not get credit but I want that more credit should go to agricultural sector, and all other States should get credit also.

The third point that I wish to make is that the credit that goes to the agricultural sector goes mainly to the richer farmers. Of the short-

term credit, 69 per cent has gone to farmers having 2½ acres of land, and of the long and medium-term credit, 79 per cent has gone to farmers with above 5 acres of land, when 70 per cent of the rural population has holdings below 1 hectare. Therefore, what is happening is that less credit is still going in agriculture, and of the credit that goes, more goes to the richer farmers. This is the distortion which the Finance Minister has to correct.

The Finance Minister has mentioned the progress that has taken place after nationalisation. A lot of progress has taken place, and that was the purpose of nationalisation. But these distortions are there. I would like the Finance Minister to see what steps are being taken to remove the same. For example, the small-scale sector is getting more credit after nationalisation, but still that is insufficient. In the small-scale sector, 68 per cent of the credit that is given goes to those who have more than one lakh of rupees, and those who have ten thousand rupees only get 1 per cent. This is a distortion which the Finance Minister should look into and see what can be done.

So far as the regional imbalance\* are concerned, Mr. Goswami has mentioned the same. I shall not go into that.

So far as the regional rural banks are concerned, unfortunately, the Dantewalla Committee sat over it for two years; it acted as a brake on the expansion of the regional rural banks. I hope the Finance Minister will give an assurance for a programme for revitalising regional rural banks, so that there is greater rural credit and greater credit to the small and marginal farmers.

So far as the credit that is being given is concerned, the immediate predecessor of the Finance Minister made a statement that as the Finance

Minister that he had come to know—that when banks write off bad debts they are not even reflected in the banking accounts and that such debts are more than Rs. 50,000 and they concern the rich people. Now this is a statement which his predecessor in office had made. I would like to know from the Finance Minister whether it is also his assessment. If this is his assessment, I would like to know about the correctives that he wishes to undertake. What we have found is that when we tell the banks to give loans to the small-scale sector, they say that there is difficulty in repayment. But if they have to write off loans of big houses, then they should not be so hard on the small scale people.

Sir, so far as the control of the banking institutions over our industry is concerned, what has happened? This dilution of the convertibility clause will have adverse repercussions. Again, we are finding that last year, for example, there were many industries in which the targets were not achieved. But in jfti elitist industries, in air-conditioning industry, the target was achieved, in cigarette industry the target was achieved, in polyester industry the target was achieved, but in cement industry, no; steel, no—25 per cent less; nitrogen-fertiliser industry, 18 per cent less, and so on. Nationalised banks are giving loans and there they have their Directors. These Directors should have a greater control to see that the money goes really to industries which produce mass consumption goods.

Sir, a norm has come that the loans given to big houses are renewed; that is a cultural norm. In spite of the credit authorisation policy of the Reserve Bank, there is need for a more monitoring, there is need for a greater supervision. Even the Governor of the RBI

has complained about that. When we are having this nationalisation, we must have Directors who are not sleeping Directors. We should not have bureaucratic Directors, the I.C.S., if there are any, and the I.A.S. We must have a cadre of Managers who have technical know-how so that when we are giving loans, our people sitting in these Boards should have the necessary competence. They should be able to see that the loans are going in the proper direction. (Time bell rings).

Sir, my other suggestion is this. There is so much difficulty in getting loans, particularly in the agricultural and small scale sectors. Yet we have a curious situation in our country where our savings are more than our investments and we are not yet in a position to utilise our savings, though more loans are needed in the agricultural sector and the small scale sector. These banks have to come forward in a big way. The whole purpose of nationalisation was that the money will not be advanced only against securities. Security can be given only by rich people. Here the money is to be given against viable schemes, against production-oriented schemes. But my experience is that the banks are too happy to give loans to big houses because there is much less trouble, there is security and in one deal you can give a lot of money. If the loans are to be given to a large number of small entrepreneurs and to a large number of uneducated youth, then there is a lot of labour involved and the banks are shirking that labour. Therefore, one finds that the kind of psychology or ethics or the culture which should be associated with nationalisation has not grown up. Nationalisation is not a ritual of the State for controlling the banks. Nationalisation has a purpose and a philosophy. Through nationalisation we are to give a boost to growth in the priority sector, that is, agricultural and small scale sectors and in employment-oriented schemes.



[Shri Sankar Ghose]

Sir, the time is short. I support the Bill again. I agree with the Finance Minister that some progress has taken place after nationalisation. But still there are distortions. I hope that the Finance Minister will enlighten the House as to what steps he wants to take so that the real purpose of nationalisation is fulfilled.

PROF. SOURENDRA BHATTACHARJEE (West Bengal): Sir, at the outset I would lend my support to the Bill and it goes without saying that I oppose the Statutory Resolution of Shri Mathur disapproving the ordinance on which the Bill is based. It has been said that nationalisation of banks is becoming a piecemeal process. A point has also been raised that this instrument of credit should not be wholly nationalised. I remember a reply by the Finance Minister of the outgoing Government. The question was asked as to whether the Government had any contemplation of nationalising banks having a capital of 100 crores of rupees or more. The reply was that there was no such contemplation, it is not a question of divulging any secret. It is a question of policy. Will the foreign banks and the banking institutions be nationalised so that financing institution is completely of the command of the Government? Now, mixed economy rules our country. The same principle is being followed in the case of banking also resulting into an overall impact of strengthening concentration of wealth in fewer hands. The success of nationalisation should be viewed from the point of view as to whether it has led to lessening of concentration of wealth. A very impressive figure has been given by the Finance Minister about the expansion of the banking industry since nationalisation 11 years ago. The deposits have increased manifold. And we would be interested to know whether the beneficiaries of this increase have been the monopoly houses to the utmost extent. The fact is that all the monopoly houses, all the

big business houses, the capitalist houses have benefited most from the expansion of the banking institutions, from these small savings. They have been the greatest beneficiaries. Have the Government any scheme to reverse this trend that has been followed so far? My previous speaker, Dr. Ghose, referred to that clause which he has called as a retrograde step. That is, the convertible clause has been abandoned, and naturally the control of the bank over the industry will be, to a great extent, lessened. We know that when our country receives foreign assistance, from institutions like the World Bank, they impose conditions as to which sort of project should be undertaken. We would be interested to know whether our banking institutions impose any such conditions in granting loans to our big business houses, our monopoly houses, to fulfil social objectives so was emphasised by the Finance Minister.

So, while supporting the nationalisation, we support the taking over of the Private banking institutions, and we want it to be extended to all the banks, including the foreign banks. We demand that this should not be shelved further and at the same time we would demand of the Finance Minister that a clear statement be made whether banking institutions would be utilised in a manner so as to avoid further concentration of wealth in a few hands, in the hands of 75 business houses, who actually control our economy. Thank you, Sir.

श्री सदाशिव बागाईतकर : उपसभा-  
ध्यक्ष महोदय, राष्ट्रीयकरण का जो बिल  
हमारे सामने है उस के बारे में कुछ  
कहने के पहले मैं एक बात का खुलासा  
चाहूंगा कि यह 200 करोड़ रुपये की  
राशि का नियम जो ऐसा बनाया गया है  
वह क्यों बनाया गया है, मेरी समझ में  
नहीं आता है? यह क्वालिफाइंग अमान्ट  
200 करोड़ रुपये का क्यों रखा गया है,

क्या लाभ होता है? उस से कम राशि के बैंक क्यों नहीं नेशनलाइज करते हैं? इसका खुलासा मंत्री जी करें।

इसके साथ दूसरी बात यह भी है कि 14 मार्च को जब 200 करोड़ रुपये की रकम हो गई थी तो उसके बाद नेशनलाइजेशन एक महीने बाद 15 अप्रैल को कर दिया गया। एक महीने की यह जो अवधि बीच में गई इसका क्या कारण है, इसका भी खुलासा होना आवश्यक है।

जहां तक नेशनलाइज्ड बैंक का सवाल है उस के बारे में तो सबसे सही मानी में यह कहा जा सकेगा कि जो बात मिक्सड इकानामी के लिये लागू है वह बैंकिंग सेक्टर में भी लागू होती है कि वहां के काम करने वाले लोगों में

they neither have the commitment in socialistic values nor the skill of capitalist structure.

इस तरह से जो कमांडिंग हाइट की बात थी वह इक्विटेंट हुई कि 90 परसेंट डिपॉजिट हमारे हाथ में होने के बावजूद उस का उपयोग हम क्या कर रहे हैं? मैं समझ नहीं पा रहा हूं। आंकड़े जो गिनाये गये हैं, उन से एक ही बात का पता चलता है कि जो इस्टेब्लिशमेंट सेक्टर होता है, चाहे उस से बड़े घराने का मतलब होता है, उन लोगों को बैंक्स से बहुत सुविधा के साथ सब किस्म का कर्जा मिलता है। अभी अभी जो घोष साहब ने कहा वह मैं उद्धृत करना चाहता हूं, उस को मैं ले आया हूं यह डेकन हेरल्ड का है जिस में बहुगुणा साहब का उल्लेख किया गया है—

"Banks write off the bad debts of powerful people and institutions and not even show them in the annual accounts submitted in their reports. This is what I learnt when I was the Finance Minister. As much as 99.9

per cent of the bad debts are of those who take amounts in excess of Rs. 50,000/-. All of them are rich."

तो अभी जो मैंने कहा इससे उस की पुष्टि होती है कि जो बड़े बड़े सरमायेदार हैं, बड़े बड़े एस्टेब्लिशमेंट इंडस्ट्रियलिस्ट हैं उनको बहुत सारा फायदा इस से मिलता है। जहां तक छोटे कारखाने, ग्रामीण इलाकों में रहने वाले लोग, स्माल इंडस्ट्रीज में काम करने वाले लोगों का सवाल है, उन को नेशनलाइजेशन से कोई लाभ नहीं हुआ है या बहुत कम लाभ हुआ है, यह कहना पड़ेगा।

साथ-साथ एक और चीज मैं कहना चाहूंगा। जो आर्थिक स्थिति इस समय देश में, जिस का बखान इकानामिक सर्वे में आप ने किया और जिस से मुद्रा स्फीति का सारा संकट सामने आया है, क्या उस के सम्बन्ध में कोई नीति बनी है जिस के आधार पर आप आने वाले दिनों में अर्थव्यवस्था को चलाना चाहते हैं। मेरे कहने का यह मतलब है कि आखिरकार इंडस्ट्रियल सेक्टर में जो मर्यादाएं आ गयी हैं, एक्सपोर्ट से जो मर्यादाएं आ गई हैं उन को पार करने का एकमात्र यही रास्ता रह गया है कि हम एग्रीकल्चरल सेक्टर को ज्यादा बढ़ाएं, उस में ज्यादा पूंजी लगाएं। अगर इस तरह की नीति सरकार अख्तियार करेगी तो क्या यह जरूरी नहीं है कि ये जो राष्ट्रीयकृत बैंक्स हैं, नेशनलाइज्ड बैंक्स हैं उनको हिदायत दी जाये कि जो लोन उन की तरफ से दिये जाते हैं उसमें किसान को और उस सेक्टर को ज्यादा अहमियत दी जाय, उन को प्राथमिकता दी जाय। कम से कम इतना सरकार क्यों नहीं करेगी, यह मैं अर्थमंत्री जी से जानना चाहता हूं। रेफीनरेटर और इस तरह का उत्पादन करने वाले लोग हैं, विलासिता की चीजें बनाने वाले जो लोग हैं

[श्रीसदाशिव बागाईतकर]

उन को किसी तरह का ऋण, किसी तरह का कर्जा बैंक की तरफ से न दिया जाय और मास कंजमेशन के आर्टिकल बनाने वाली स्माल इंडस्ट्रीज को ज्यादा प्राथमिकता दी जाय।

एक और चीज मैं कहना चाहता हूँ। श्री कुलकर्णी जी ने यह सवाल उठाया था। अर्थ मंत्री जी के सामने इस बात को मैं रखना चाहता हूँ। महाराष्ट्र में खुद मैं ने उस के बारे में पत्राचार किया है पिछले अर्थ मंत्री जी के साथ और उन के सामने इस केश को उपस्थित किया है, छोटे कारखाने वाले आदमी को जो कर्जा मिला बैंक आफ महाराष्ट्र की तरफ से उस के आंकड़े पेश किये कि 31 परसेंट इन्टरेस्ट उस को देना पड़ रहा है। इस तरह का बोझ आप छोटे आदमी पर डालेंगे तो उस का विकास कैसे करेंगे। वह कर्जा नहीं दे सकेगा। यहां तक गैरकानूनी ढंग से काम करते हैं कि टैक्स भ्रान इन्टरेस्ट जो उस पर ट्रांसफर नहीं होना चाहिये था वह भी ऐसे बैंकों की तरफ से किया गया है। ऐसी भी कई हरकतें उस में शामिल हैं। इस लिये मैं चाहूंगा कि जब तक आप नीति के बारे में कुछ सफाई से कहेंगे नहीं तब तक नेशनलाइज्ड बैंक्स के साथ जो विकास के कार्यक्रम जुड़े हुए हैं उन का कुछ होगा नहीं। एक और चीज मैं अन्त में कहना चाहता हूँ। जो नेशनलाइज्ड सेक्टर हैं बैंक्स का उस पर हम लोगों का, लोक सभा का, पार्लियामेंट का कन्ट्रोल कहाँ है, कैसा है। मैं चाहता हूँ कि आप जो डायरेक्टर्स चुनते हैं बोर्ड आफ डायरेक्टर्स नियुक्त करते हैं यह सारा जो होता है उस में हम लोगों का 'से' नहीं है। आप जो करते हैं उस को बस हम पढ़ते हैं, सुनते हैं या ऐसे बक्त नुक्ताचीनी कर लेते हैं। हम समझते हैं कि जो बैंकिंग सेक्टर को चला रहे हैं

उन पर निगरानी के तौर पर संसद का ज्यादा अधिकार रहे, उस की व्यवस्था होना आवश्यक हो गया है। जैसा श्री कल्याण राय जी ने बखान किया, जो करप्शन के सारे मामले हैं उन को कन्ट्रोल में लाना है। जिन लोगों में निगरानी करने की शक्ति है उन को बिठाना चाहिये नहीं तो बुकिंग सेक्टर में जो धांधली चलती है, छोटे आदमी को लाभ नहीं मिलता उस स्थिति में सुधार नहीं होगा। इसलिये मैं यह चाहूंगा कि ये जो दो तीन मुद्दे हैं उन के बारे में मंत्री जी कुछ सफाई दें।

•SHRIMATI RAJINDER KAUR (Punjab):  
Mr. Vice-Chairman, I am\* not an economist that I could tell to what extent the weaker section is benefitted by nationalisation. But one thing is quite clear that corruption and inefficiency increases in whatever is nationalised. Ever since transport was nationalised, corruption has increased in it. Moreover, the private sector undertakings give more profits but the government-run Public Sector Undertakings show less profit!. When rule\* and priorities have been framed according to which both the private sector banks and public sector banks function and there is very healthy competition between the two, even then they have been nationalised. One thing that pinches me most is that among them is a minority bank, which is called a bank of the Sikhs\* and it is the Punjab and Sind Bank. The entire corruption and dishonesty\* has been sighted either in its Chairman Inderjit Singh or in its management while all other nationalised banks appear above-board to them. I can well understand the opposition by Shri Kalyan Roy because the Punjab and Sind Bank has been opened for the progress and economic development of Punjab, particularly the Sikhs. It has its branches in every village of Punjab

♦English translation of the original speech in Punjabi.

which have their impact on their development. Mr. Inderjit Singh had made a religious commitment that no Sikh lacking in integrity could find a job in the Bank. That is why the communists could not lay their roots in Punjab among the Sikhs. Later on, some communist Sikhs got infiltrated into the Bank Management. When the Punjab and Sind Bank was nationalised, they got their beards shaved and danced with joy because they thought a good act had been performed.

The charge that has been levelled is that the Chairman of Punjab and Sind Bank advanced a loan to his son. Excuse me, there are many politicians who have distributed election tickets to their wives and children and got them elected to Parliament or State Assemblies. Then what offence has he committed by sanctioning loan to his son? His son has not refused to repay the loan. I would certainly admit that they do not strictly conform to the rules while giving loans. When D.T.C. had allowed the operation of private buses, 40 per cent of them went to Sikhs because the Punjab and Sind Bank gave them loan immediately. I asked them that there was rule that the operator of the bus must invest 25 per cent of his own. They said that in such a case a person who cannot invest 25 per cent will not be able to run a bus. We know that the loan will be repaid. May be in some cases loans are not repaid.

This is the basic character of the Punjab and Sind Bank that religious ceremonies are performed in the morning at its headquarters before the day's business is started. Ninety per cent of the Deposits in the bank come from the Sikhs in Punjab. It has its branches in every Gurudwara and every Gurudwara deposits its money into the Punjab and Sind Bank. Its employees are Sikhs and the benefits are also enjoyed by the Sikhs. But only 15 per cent or 16 per cent of the advance is given in the Punjab, the rest being given outside the State because the Reserve Bank of India

Rules are such. But the loans, sire I never advanced to rich people.

All those running taxis and buses in Delhi have got loans from Punjab. We have no big industry in Punjab. Mr. Shahi was telling how the Agricultural Bank in villages misappropriate money in the purchase of pumping sets, etc. for the farmers. But I can say with confidence that in the Punjab and Sind Bank not a single such incident has ever taken place. In fact no Manager can dare to do so because any person may approach the Chairman any time and lodge a complaint. What is the reason that time and again the Chairman has been made the custodian? The Bank has been run by rich people but still today the entire Sikh community feels involved. He rose from i.A.S. Officer of the allied services and not from a clerk as just now alleged, and increased the number of the branches of the Bank from 14 to 500. The Economic Times has reported that there has been maximum development in the Punjab and Sind Bank. How this could be possible if the Chairman of the Bank were corrupt and the Management of other nationalised banks were honest? The Congress government which is in power again is the supporter of the minorities. This bank belongs to a minority who forms 1 per cent of the Indian population. In spite of this there contribution in the national economic development is much more.

Will the minority character of the Bank be maintained after nationalisation or not. They talk of competition. One who holds the scales, shall always weigh in his favour. The Punjab National Bank was also a bank of Punjab but the number of Sikh employees there in was negligible. When Punjab and Sind Bank was opened those very Sikhs helped it develop rapidly. At the time of partition 40 per cent of the Army Officers were Sikhs but now their number has gone down 7 or 8 per cent. It will have an adverse effect on the economy of Punjab. If you have taken over the Bank,

[Shrimati Rajinder Kaur] please maintain its minority character. Otherwise we may be permitted to open another bank. We will run the new bank with the present Chairman, who is alleged to be corrupt, and bring it, at the level of your nationalised banks.

In the alternative, we have a movement that if we are not given an opportunity of economic development in India, we shall open a bank with its base in Switzerland and its branches all over the world. The result will be that the money that Indians send to our country from abroad will be invested outside India and money will also flow out of the country. Thus, either a new Bank may be given or the minority character of Punjab and Sind Bank may be maintained. If the Chairman "had been dishonest, the Sikhs would not have felt so much concerned over it. I have never benefited from this Bank but my brethren and sisters have. When we enter the bank we feel quite at home. We have no difficulty either in depositing or in withdrawing money.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, Mr. Mathur, would you like to reply?

श्री जगदीश प्रसाद माथुर : मैं सिर्फ दो मिनट लूंगा ।

सर्वप्रथम मेरी बहन राजिन्द्र कौर ने जो बात कही है मैं इस बात से बहुत कुछ सहमत हूँ । पंजाब एंड सिंध बैंक को नेशनलाइज करके सिक्ख सम्प्रदाय के ऊपर आघात किया गया । इस आघात के प्रभाव को कैसे कम करें यह सरकार और मंत्री महोदय देखें । मेरे बहुत से सिक्ख मित्र हैं । उनके अंदर एक ऐसी भावना फैली है कि सरकार उनका विरोध कर रही है । इसका निराकरण करना अत्यंत आवश्यक है । मैं समझता हूँ जो कुछ किया

गया वह ठीक नहीं किया गया । उस बैंक के डायरेक्टर के विषय में कहा गया है । मैं नहीं समझता कि साथी कल्याण राय और एक दूसरे साथी ने क्यों कहा कि उसको कस्टोडियन नहीं बनाना चाहिये था । बड़े आश्चर्य की बात है । बिल के अंदर प्रोविजन है कि जो भी बैंक के राष्ट्रीयकरण के समय चैयरमैन होगा इनवेस्टिगटरी कस्टोडियन होगा । उस बिल के प्रोविजन को कैसे रद्द करने के लिये यहां पर मेरे साथी कह रहे हैं । हटाना ही हो तो छः महीने बाद, आठ महीने बाद हटा दें । वैसे भी वह रिटायर होने वाले हैं । सदन में ऐसी अन्यायपूर्ण बात कहना उचित नहीं है ।

एक बात और मैं ध्यान में लाना चाहूंगा वह यह है कि जब सखा पड़ता है अथवा ऐसी कोई नैसर्गिक आपत्ति आ जाती है तो जो इस वक्त कर्ज माफ करने की जो उचित व्यवस्था है उसको सुधारना चाहिये । केन्द्र, प्रदेश और बैंक 30 प्रतिशत इसका भार संभालें और गरीबों का कर्ज पुरा माफ कर दिया जाए । मैं सिद्धांतः राष्ट्रीयकरण का विरोधी नहीं हूँ । लेकिन जैसा मैंने प्रारम्भ में कहा था कि जिस प्रकार राष्ट्रीयकरण किया गया उससे मैं सहमत नहीं हूँ । जितने भी वक्ता बोले चाहे इधर से बोले या उधर से बोले सबने यह बात कही है कि राष्ट्रीयकरण के पश्चात् बैंकों का संचालन ठीक नहीं रहा है, क्रप्शन बड़ी है, इनएफिशियेंसी बड़ी है । मैं समझता हूँ इन सारी बातों को देखते हुए मंत्री महोदय कोई न कोई उचित रास्ता निकालेंगे । मैं ज्यादा समय नहीं लूंगा इसलिए इतना ही कह कर मैं अपनी बात समाप्त करता हूँ ।

HRI R. VENKATARAMAN: Mr. Vice-Chairman, Sir, I am thankful to the House for the elaborate debate on this Bill. At the outset, I would like to classify the points made into three

or four categories and deal with them. It was asked in the course of the debate why all the banks have not been nationalised and only six banks were nationalised. Another question that was asked was, why not all the foreign banks be nationalised. The other question was, what was the logic in saying that banks with deposits of over Rs. 200 crores must be nationalised and what is the sanctity of that figure? And the last question that was asked about the nationalisation was why you have chosen 14th of March while you are going to actually nationalise it from the 15th of April. These relate to the structure of nationalisation and I shall deal with all of them together.

Sir, so far as the question 'why all the banks are not nationalised' is concerned, Government do not propose to nationalise all the banks, it is not their policy. Their policy is to have a commanding position in the credit and that is what they want to achieve. In order to achieve that they have influenced those banks which will give them as much as 91 per cent of the total deposits in our country. There is no need to nationalise all the banks and then it can be.

PROF. SOURENDRA BHATTACHARJEE: What about foreign banks?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): He is coming to that.

SHRI R. VENKATARAMAN: The smaller banks do serve the small people and also serve in the small areas. Therefore, it is better to leave these small banks to do some service to the smaller people in smaller areas. That is the reason why we did not—and I state categorically that we do not propose to—nationalise all the banks.

The next question is why the foreign banks are not nationalised. This has been answered several times. The reason is that we have 128 branches of

our banks serving abroad and there are 127 branches of foreign banks serving in our country. There is a principle of mutuality and if we want our banks to function in the other countries, we cannot refuse permission to other banks in other countries to function in our country.

The second point I would further make in this connection is that the foreign banks have only 4 per cent of the entire deposits in the country and they cater to a very specialised area—mainly relating to foreign trade and a little tourism. They do not cut into our field of activity in agriculture, small scale industries and large industries. We do not lose anything by allowing the foreign banks to function in our country. On the contrary, by having our more than 128 branches abroad, we are able to not only project our trade in those areas but also serve our people who are resident in those areas to take advantage of Indian banks there.

The next question is why we chose Rs. 200 crores. Sir, you are aware that whenever we want to nationalise, we have got to bring it under a classification. And the classification should be reasonable. Otherwise the Supreme Court will say that it is an unreasonable classification and it could be attacked on the ground that there has been either an ulterior or other extraneous motivation. The next bank after this Rs. 200 crore limit is one which is only a Rs. 148 or 150 crore bank, so that if we nationalised those banks with deposits of Rs. 200 crores, nobody can say that we had any motive in choosing these Rs. 200 crores banks, nobody can say that we have chosen a Rs. 200 crore bank when we have left a Rs. 198 crore bank or some similar bank. We looked into the list of banks. We took as a cut-off point one on which there will be a great difference between the bank that will be nationalised and the next one which will not be nationalised. And this gave us six banks whose deposits, taken together with the 14 bank\*

(Shri R. Venkataraman)

already nationalised, raised the total command of nationalised banks to 91 per cent of the deposits in the country. And we thought that it was quite a seasonable control over the credit institutions. That is the reason why we •ross Rs. 200 crore limit.

The next question is why we chose the 14th of March while we actually nationalised on the 15th of April. You are aware, Sir, that we have to get «tatistic, from the various banks and the latest statistic that we could get from all the banks were a month earlier—i.e. round 14th of March. You •annot get statistics of the previous day. You take time to get the statistics and the data, if the hon. Members remember at the time of previous nationalisation also in 1969, there was •xactly a month's difference between the date on which, the banks were nationalised and the date chosen for Ascertaining condition for nationalisation—namely Rs. 50 crores. The Government deserve a little compliment <w the extraordinary secrecy with which the banks have been nationalised. If the information had leaked out even half an hour earlier, manipulations would have taken place and the whole scheme would have come under very violent criticism.

Now, Sir, I will take up the series of suggestions made with regard to the working of the banks. The first point that was made was that agriculture should be given a higher priority and that agricultural credit is not rved adequately. While I agree that there is always room for improvement, I Would like to make this point that tremendous progress has been made ki the are, «f agricultural credit between the date when the first set of banks were nationalised and the date when the second set of banks were nationalised. Between June, 1969 and December, 1979,, if you look at the figures, direct advances to agriculture rose from Rs. 40.21 crores to Rs 1,997 «ores and indirect advances to agri-

culture from Rs. 122.12 crores to Ri. 390.60 crores. These are impressive figures but, as I said, they do not cover all the needs of the people. In a vast country like ours with 70 to 80 per cent of the population living on agriculture, I do not say that we have covered the needs of agriculture by these bank advances. There is still • lot to be done. While agreeing that there is still a lot to be done,, I say, the progress has been commendable and, if the progress is maintained at this level and is improved upon, certainly we will go a long way in meeting the credit need, of the agricultural population.

Similarly, in the matter of small-scale industries there has been a commendable growth. From June, 1968 when the advances to small-scale industries was Rs. 259.07 crores, it had increased to Rs. 2,347 odd crores. Here also the progress made is very good, but there is still great scope for improvement because the number of industries is growing and it is right that it should grow. If the economy of the country should improve, there should be greater and greater growth both in agriculture and in small-scale industries and the credit needs of these two sectors, must be met to the fullest extent.

A number of difficulties have been brought out in the administration of these nationalised banks. One was that the banks insist on the borrower furnishing security which the poor people are unable to do. Even here, rules have been framed and to a large extent observed with regard to the priority sector as well as the differential rate of interest sector. For instance, in respect of loans up to Rs. 1,000,, the Reserve Bank has given directions that a simple promissory note by the borrower is enough and no security is necessary. Then, in respect of loans up-to Rs. 5,000, the

Reserve Bank has given the directive that no security need be given except assets created by the amount borrowed. If a person is borrowed Rs. 5,000 and bought a pump set or an electrical motor or even purchased land, the very asset created by the loan will suffice, and this is the direction that has been given. And I am sure hon. Members will agree that the sector which is sought to be served has been able to get a large number of loans because of the waiver of the requirements of security under these two heads. The third point 7 P.M. which has been made by a number of people is that there is regional imbalance in the distribution of credit in various areas. Mr. Goswami from Assam made the point very forcefully. Well, here again, the banks only reflect the economic development that has taken place or is likely to take place in the country. The banks cannot go about distributing *pro rata* credit to every person in various States. The banks finance economic development, finance the small-scale industries, finance the agricultural operations, finance various other activities. If the activities are low in certain areas, then the bank financing is also low. If the activities are high in certain areas or in certain regions, then the bank financing is also high. Nevertheless, the Reserve Bank as well as the Finance Ministry are holding regional conferences—in the southern region, in the western region, in the north-eastern region—to review the credit facilities given in each of these regions and to secure measures for the purpose of increasing the credit deposit ratio, the fulfilment of the DRI target of one per cent and also for the fulfilment of the priority sector loans of 33.33 per cent at present. Hon. Members are aware that at a meeting held with the nationalised banks and the Reserve Bank of India, we have given the target for 1985 as 40 per cent of the total lending for the priority sector. We are hopeful that they will be able to perform this.

483 RS—10.

One matter in which I have to reluctantly and regretfully agree is that there has been laxity in the services of the nationalised banks. The nationalised banks have to some extent not rendered the same kind of service as had been done before nationalisation. Well, here, I would seek the co-operation of all the labour leaders who are represented in this House as well as in the other House to instil in the minds of the bank employees and people in the banking service the need to maintain a very high level of service if nationalisation is to succeed. All the employees all over the country plump for nationalisation and they speak also in favour of nationalisation, they pass resolutions in favour of nationalisation, but when nationalisation actually takes place, the interest wanes and the enthusiasm is not kept up. Here I would say that there is room for improvement in the services of the banking sector so in other nationalised sectors. I would urge on the Members who represent them to kindly use their good offices\* to see that the banking services improve.

Now I will briefly deal with one or two points made individually by a few hon. Members. There has been some kind of controversy about one particular bank, the Punjab and Sind Bank. Some people said that it has not been functioning efficiently and some others said that it has been functioning efficiently. Mr. Kulkarni gave notice that he is going to raise certain matters. All that I can say is that the Reserve Bank has already looked into this matter and will take appropriate action wherever necessary. The matter has already been looked into by the Reserve Bank. Therefore, if the Bank has functioned properly, other banks will take the clue and if it has not functioned properly then the Reserve Bank will take appropriate action in the case. Therefore, I do not propose to make any comment on that except to say that the matter is under examination.



(Shri R. Venkataraman)

Then one point which Mr. Mathur made deserves consideration. I shall bear it in mind. That is in the case of the loans given under the DM. He has suggested that penal interest should not be charged. Well, there seems to be validity in the point raised. I will take it up with the Reserve Bank and ask them to examine this question and let me know their decision. Shri Kalyan Roy was one of those who said that the banks should be nationalised, that the foreign banks should be nationalised and so on, and he also went to the extent of saying that no compensation should be paid. I do not think he is a friend of nationalisation. If he were and if I brought a Bill in which there is no provision for compensation at all for nationalisation, it would be struck down by the Supreme Court, and then the whole nationalisation would fail.

Mr. Kulkarni referred to the difficulties of the small scale sector which I have dealt with. We shall try to see that the small scale sector gets the adequate attention from the banks.

There is one point which was raised by not only Mr. Kulkarni but by a number of other Members also. They have said that the banks charge somewhere between 20 per cent and 30 per cent to the small scale sector. It is news to me. I will have this examined. I do not think that the present directives from the Reserve Bank allow such an extortionate rate of interest to be charged. I shall have this matter examined. What we have said is that in respect of the small scale sector, it is entitled to the concessional rate of 11 or 12 per cent, and if they are not in the priority area, it will be a little more. But it cannot be as high as 30 per cent. But I have taken note of it, and I will get the answer from the Reserve Bank and find out whether that is so, and if that is I will take appropriate

action to see that that kind of thing is remedied.

Then, Sir, Mr. Yadav spoke supporting the Bill in great gusto. I thank him for all that he said. He said that the landless people should be helped for lands. I want to assure him that there is a provision now for the landless people to buy lands. As I have said, they can borrow Rs. 5,000 without security and furnish the land itself for security if they want to buy land.

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Then, he wanted to know how much bad debts had been incurred during the period of the previous Government. I do not think it is worthwhile going into all those things now. All that we have got to see is to work together in a spirit of great dedication to see that the nationalised banks render good service to the people. We do not gain anything by trying to sling mud at each other. The point that we have got to do, the fact that we have got to face now, is to see that the nationalisation must be a success, that the nationalised banks should give efficient service and that in this process all parties, all sections of the society should co-operate and see that we get the best out of the nationalisation.

I have already dealt with the question on the foreign banks which Mr. Jha raised. Then he asked this question: Why are the profits less in the nationalised banks? I thank him for raising this question because there is also a mistaken notion that the nationalisation has reduced the profitability of the banks. Sir, the nationalised banks are obliged to give 1 per cent of their total lending at 4 per cent of DRI loans. The same nationalised banks are obliged to give 40 per cent—at present 33-1/3 per cent and it has to go up to 40 per cent—to the priority sector at 7 and 8 per cent. Out of the total lending of say Rs. 100, Rs. 40 have got to be given at a lower rate of interest than that in the market. Do you mean that we can make profit? If we do

want to make profit, it is very easy. They can raise the rate of interest on the DRI loans. They can raise the rate of interest on the priority sector to the commercial rate of interest, and they can make profit. The very object of the nationalisation is to utilise the funds available with the banks for the purpose of helping the weaker sections of the society, and for that purpose we have asked these banks to give the differential rate of interest loans at 4 per cent. We have also asked these banks to give loans to the priority sector at 8 per cent, 7 per cent. The result is that they are lending at below commercial market rates and thereby they are incurring a loss, but nevertheless they are doing a great national service. That is the reason why in the overall position they are not making profit. I would like the hon. Members to support the view that this should be the object of nationalisation. It should be supported. They should not join others who criticise nationalisation and say that the profitability has gone down. The profitability has gone down because we are serving the people at lower rates of interest.

The my hon. friend raised a number of questions about the State Bank not working properly and he gave instances in which there is shuttling of some proposition between the State Bank and the Reserve Bank. Well, I would like him to write a letter to me and it can be solved very easily. It may be that there has been some mistake in the issue of the bond and nobody wants to take the responsibility. If at the higher level some directive is given, it would solve their problem. I would like him to write a letter to me. I would look into this matter immediately and do my best.

One hon. Member mentioned about the chit funds. I will be bringing a Bill very soon of this. I shall deal with that when I bring that Bill forward.

My hon. friend there was very critical of the dilution of the convertibility clause. Well, we are going to have a discussion on the General Budget and I think I will have more time then to explain why it was done. Therefore, I do not propose to go into this question at this stage. But I am not evading the issue. I will certainly answer this point when I deal with the Budget in the next two or three days.

Then the bad debts which are written off are certainly brought into account. Nobody can write off bad debts without their being brought into account. Some Member read a press statement saying that a former Finance Minister did not know that bad debts were written off and it was not even brought into account. I am not sure about it. But every audited statement of accounts now gives the amount of bad debts and it must also give the amount of bad debts which were written off. It is not possible for anybody to avoid disclosing the amount of bad debts which have been written off. All that is possible is that maybe the bad debts may be written off improperly. But the fact that it has been written off cannot be withheld from the audit and the public. It will have to be reflected in the accounts. This is the last point which was made.

Well, I thank the House once again for the very warm support that they have given me. I trust they will accept the motion.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, I shall first put the Resolution of disapproval to vote.

The question is:

"That this House disapproves the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 3 of 1980) promulgated by the President on the 15th April, 1980." *The motion was negatived.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, I shall put the Motion moved by the hon. Minister to vote.

The question is:

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto, as passed by the Lok Sabha be taken into consideration."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now we shall take up clause-by-clause consideration of the Bill.

#### Clause 2 (Definitions)

SHRI SHIVA CHANDRA JHA: Sir, I move:

1. "That at page 1, line 10, the word 'not' be deleted."

उपसभाध्यक्ष महोदय, इसमें—डब्ल्यू  
एट इन्क्लूड फारेन कंपनी—इसमें "नाट"  
शब्द है उसको हटा दिया जाए ताकि  
फारेन कंपनी भी आ जाए। मैं यह नहीं  
कहना चाहता कि जैसा उन्होंने कहा है  
विदेशी बैंकों के बारे में कि यदि हम  
उन को नेशनलाइज कर देंगे तो वे  
रिटेलिएट कर सकते हैं और यह एक  
म्यूचुअल एग्रीमेंट है इसलिए हम नहीं

करना चाहते हैं। मैं आपसे सवाल करना  
चाहता हूँ कि क्या रूस में आपका बैंक  
काम करता है? रूस में आपके बैंक  
नहीं हैं तो कैसे आपका उनके साथ  
ट्रान्जेक्शन होता है? यदि आपके बैंक  
इंग्लैंड में या अमरीका में या और कहीं  
नेशनलाइज कर दिए गए तो क्या हमारे  
इन्टरनेशनल माध्यम नहीं हैं जिन के जरिए  
आपके ट्रान्जेक्शन चलते रहेंगे। इसमें डरने  
की कोई बात नहीं है। आप अगर  
नेशनलाइज कर देंगे तो वह रिटेलिएट  
कैसे करेंगे। इसकी सफाई आप करेंगे  
दूसरी बात जिस का जवाब उन्होंने नहीं  
दिया कि दो फारेन बैंकों को आप ने  
इजाजत दी है। यह इजाजत दी है या  
नहीं और दी है तो क्यों दी है। इसी  
लिये मैं चाहता हूँ कि यह "नाट" शब्द  
हटा दिया जाए और इसलिये मेरी  
प्रार्थना है कि आप मेरा संशोधन मंजूर  
कर लें।

*The question was proposed.*

SHRI R. VENKATARAMAN: I have already explained that it is not the policy of this Government. When my hon. friend will come to power, he will have the authority and privilege of moving the Resolution or Bill in which he can do it. We have got elected on a manifesto in which we did not say that we will nationalise foreign banks. It is to our economic advantage to have branches of our banks in other countries. In order to have that advantage we are having them here for mutual advantage.

श्री शिव चन्द्र झा : यह दो फारेन  
बैंक्स कौन हैं जिनको आपने इजाजत  
दी है। यह बात उठायी गयी है कि दो  
फारेन बैंक्स को आप ने इजाजत दी है।  
वह कौन से बैंक्स हैं यह मैं जानना चाहता  
हूँ।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): He is not replying. I cannot force the Minister to answer your question.

The question is:

"That at page 1, line 10, the word 'not' be deleted."

*The motion was negatived.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill,*

*Clauses 3 to 5 were added to the Bill.*

*Clause 6 (Payment of amount)*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There are two amendments to Clause 6, in the name of Shri Shiva Chandra Jha: Would the hon. Member like to move them?

SHRI SHIVA CHANDRA JHA: Yes, Sir. Sir, I move;

2. "That at page 4, line 5, for the words 'five and a half' the word 'two' be substituted."

3. "That at page 4, line 46, for the word 'seventyfive' the word 'twenty-five' be substituted."

**श्री शिव चन्द्र झा :** यह संशोधन मैं इस लिये लाया हूँ कि यह कुल इंस्टालमेंट हम तीन बार में देंगे और उस पर जो इंटरेस्ट देते हैं वह है साढ़े पांच परसेंट। मैं समझता हूँ कि यह देने की जरूरत ही नहीं है। लेकिन मेरा संशोधन है कि यह दो परसेंट दिया जाय।

**उपसभाध्यक्ष (श्री दिनेश गोस्वामी) :**  
आप अपने दूसरे संशोधन पर भी बोल लीजिए।

**श्री शिव चन्द्र झा :** इंटरमीडियेट पेमेंट जहां देने की बात है वहां '75 परसेंट है। वहां मैं चाहता हूँ कि वह 25 परसेंट होना चाहिए। बुनियादी तौर पर तो वह देने की जरूरत ही नहीं है लेकिन अगर टोकन के रूप में देना ही चाहते हैं तो 25 परसेंट दे दीजिए। यही मेरे दो संशोधन हैं।

*The question was proposed.*

SHRI R. VENKATARAMAN: I cannot accept these amendments

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

2. "That at page 4, line 5, for the words 'five and a half' the word 'two' be substituted."

*The motion was negatived.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

3. "That at page 4, line 46, for the word 'seventy-five' the word 'twentyfive' be substituted."

*The motion was negatived.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That clause 6 stand part of the Bill."

*The motion was adopted.*

*Clause 6 was added to the Bill.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, let us go to the other clauses. We go to clauses 7 to 21. There are no amendments.

(Shri Dinesh Goswami)

*Clauses 7 to 21 were added to the Bill. The First Schedule was added to the Bill.*

*The Second Schedule*

SHRI SHIVA CHANDRA JHA: Sir, I beg to move:

"That at page 13, in column 2 of the Second Schedule, for the figures '610, 180, 510, 100, 210, 240,' the figures '10, 30, 15, 40, 25, 20,' respectively, be substituted."

इस में आपने कम्पेंसेशन देने की बात कही है। मैं तो समझता हूँ कि कम्पेंसेशन देना भी नहीं चाहिए। दुनिया में दूसरे मुल्कों में भी यह हुआ है कि जहाँ के कम्पेंसेशन नहीं दिया गया है प्राइवेट पार्टीज को। स्लेबरी का एबालिशन हुआ वहाँ उस के लिये कोई कम्पेंसेशन नहीं दिया गया। लेकिन टोकन के रूप में जो थोड़ा एमाउन्ट दे रहे हैं उस में अगर आप देना ही चाहते हैं तो जो सब से छोटा है उस को सब से ज्यादा दिया जाय और जो सब से बड़ा है उस को कम दिया जाय और मैंने इसी हिसाब से 10, 15, 20, 25 कर दिया है। मैं आशा करता हूँ कि मंत्री जी इस संशोधन को मान लेंगे।

*The question was proposed*

SHRI R. VENKATARAMAN: Sir, my Government is committed to the principle of fair compensation. Therefore, I cannot accept this amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That at page 13, in column 2 of the Second Schedule, for the figures '610, 180, 510, 100, 210, 240,' the

figures '10, 30, 15, 40, 25, 20,' respectively be substituted."

*The motion was negatived.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Second Schedule stand part of the Bill."

*The motion was adopted.*

*The Second Scheduled was added to the Bill.*

*The Third Scheduled was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI R. VENKATARAMAN: Sir, I beg to move:

"That the Bill be passed." *The*

*question was proposed.*

SHRI K. K. MADHAVAN (Kerala): Sir, I seek only one clarification from the honourable Minister. I was closely listening to his statement and I heard him saying about the laxity on the part of the service personnel of the nationalised banks and, Sir, he was seeking the co-operation from all sections of the House in removing this laxity. Am I to understand from the honourable Minister's statement that he is apologetic about the very method or policy of nationalisation or he is sceptical about the success of nationalisation? I want to know this.

SHRI R. VENKATARAMAN: Not at all. On the contrary, I am one of those who are committed to the principle of nationalisation and I want the nationalisation to succeed and in order that it may succeed, I said, there should be greater co-operation from

the labour in the nationalised industries than even from the private sector. That is my view.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Bill be passed."

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The House now stands adjourned till 11 A.M. tomorrow.

The House then adjourned at twenty-four minutes past seven of the clock till eleven of the clock on Tuesday, the 1st July, 1980.